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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting
Held on 28.04.2025 under the Chairmanship of
Shri Ajay Bhadoo, Director General of Foreign Trade

Meeting No.03AM26 held on 28.04.2025

The following members were present in the meeting:

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|---------------------------------|------------------------------|
| 1. Ms. Shubra | Sr. Development Commissioner |
| 2. Shri Hardeep Singh | Addl. DGFT |
| 3. Dr. S.K. Bansal | Addl. DGFT |
| 4. Shri Rakesh Kumar | Addl. DGFT |
| 5. Shri Abhinav Gupta | Addl. DGFT |
| 6. Shri Lokesh H.D. | Addl. DGFT |
| 7. Shri Randheep Thakur | Joint DGFT |
| 8. Shri Md. Moin Afaque | Joint DGFT |
| 9. Shri Satya Raja Sekhar G | Joint DGFT |
| 10. Shri Pravin Nalawade Suresh | Joint DGFT |

Following cases were discussed. The decision taken on the individual cases are as under:-

S. No	Name of the firm
1.	M/s. Itco Industries Limited, Bengaluru
2.	M/s. Meghmani Limited Liability Partnership, Gujarat
3.	M/s. Meghmani Limited Liability Partnership, Gujarat
4.	M/s. Meghmani Limited Liability Partnership, Gujarat
5.	M/s. Shree Laxmi Udyog, Maharashtra
6.	M/s. Esquire Multiplast Private Limited, Kerala
7.	M/s. Enercon Windenergy Private Limited, Bangalore
8.	M/s. Kewalram Textiles Private Limited, Ahmedabad
9.	M/s. Bharat Heavy Electricals Limited, Delhi
10.	M/s. Jay Jagdamba International, Surat
11.	M/s. YCH Logistics (India) Private Limited, Chennai
12.	M/s. JKB Electronics Private Limited, Uttar Pradesh
13.	M/s. Satrac Engineering Private Limited, Bangalore

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14.	M/s. All India Biscuits and Confectionery Manufacturers and Exporters Association, Delhi
15.	M/s. V S International, Gujarat
16.	M/s. Global Attire Private Limited, Tamil Nadu
17.	M/s. Syndicate Innovations International Limited, Delhi
18.	M/s. Syndicate Innovations International Limited, Delhi
19.	M/s. Shri Sabhari Smelters Private Limited, Chennai
20.	M/s. Doowon Climate Control India Private Limited, Andhra Pradesh
21.	M/s. Gits Food Products Private Limited, Mumbai
22.	M/s. Gits Food Products Private Limited, Mumbai
23.	M/s. Akash Agro Industries, Gujarat
24.	M/s. Nazareth Alloys, Mumbai
25.	M/s. Nazareth Metals, Mumbai
26.	M/s. Goldstab Organics Private Limited, Mumbai
27.	M/s. India Yamaha Motor Private Limited, Delhi
28.	M/s. Nilkanth Creation, Surat
29.	M/s. Gopi Knitting Private Limited, Surat
30.	M/s. Umbrey Engineering Private Limited, Bangalore
31.	M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai
32.	M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai
33.	M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai
34.	M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai
35.	M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai
36.	M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai
37.	M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai
38.	M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai
39.	M/s. Hue Crafts Overseas, Uttar Pradesh
40.	M/s. Vashisht Jute Agencies Private Limited, Kolkata
41.	M/s. Arora Vinyl Private Limited, Haryana
42.	M/s. Yogesh Sreekumar, Kerala
43.	M/s. Nico Extrusions Limited, Mumbai
44.	M/s. Tattva Enterprises Llp, Mumbai
45.	M/s. HMC E-Valley Private Limited, Ludhiana
46.	M/s. HMC E-Valley Private Limited, Ludhiana
47.	M/s. HMC E-Valley Private Limited, Ludhiana
48.	M/s. HMC E-Valley Private Limited, Ludhiana
49.	M/s. E Land Apparel Limited, Bengaluru

50	M/s. Sapphire Fabric, Tamil Nadu
51.	M/s. Mantram Technofab Private Limited, Indore
52.	M/s. Abc Cotspin Pvt. Ltd, Ahmedabad
53.	M/s. Sri Vigneshwara Enterprises, Bengaluru
54.	M/s. UPL Limited, Mumbai
55.	M/s. Pmea Solar Tech Solutions Limited, Pune
56.	M/s. Balaji Amines Limited, Maharashtra
57.	M/s. Tathya Texfab Private Limited, Mumbai
58.	M/s. Microns India, Faridabad
59.	M/s. Sanchita Frozen Foods Private Limited, Mumbai
60.	M/s. Punjab Chemicals And Crop Protection Limited, Mumbai
61.	M/s. Pokarna Engineered Stone Limited, Hyderabad
62.	M/s. Pokarna Engineered Stone Limited, Hyderabad
63.	M/s. Pashupati Sulzfab, Kolhapur
64.	M/s. Eco Recyclers India, Haryana
65.	M/s. Rime Rich Foods Private Limited, Kerala
66.	M/s. Popular Garments & Knit Feb Pvt Ltd, Kolkata
67.	M/s. Sanathan Textiles Limited, Mumbai
68.	M/s. Santhosh Granites, Telangana
69.	M/s. Santhosh Granites, Telangana
70.	M/s. Vardhman Textiles Limited, Ludhiana
71.	M/s. Shibaam Polymers, Bangalore
72.	M/s. Detpak India Private Limited, Mumbai
73.	M/s. Warangal Spices Company Private Limited, Telangana
74.	M/s. Warangal Spices Company Private Limited, Telangana
75.	M/s. Piramal Pharma Limited, Mumbai
76.	M/s. Laguna Clothing Private Limited, Bangalore
77.	M/s. ASPN Tubes Private Limited, Delhi
78.	M/s. PSP Projects Limited, Ahmedabad
79.	M/s. R.K.Cottons, Tamil Nadu
80.	M/s. Nayara Energy Limited, Mumbai
81.	M/s. Mauria Udyog Ltd, Haryana
82.	M/s. Pahwa Manufacturers, Lucknow
83.	M/s. Print Zone, Gujarat
84.	M/s. Baosteel India Company Private Limited, Mumbai
85.	M/s. Baosteel India Company Private Limited, Mumbai
86.	M/s. Baosteel India Company Private Limited, Mumbai
87.	M/s. Baosteel India Company Pvt. Ltd. Mumbai

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88.	M/s. Baosteel India Company Private Limited, Mumbai
89.	M/s. Umedica Laboratories Private Limited, Mumbai
90.	M/s. Parijat Industries (India) Private Limited, Delhi
91.	M/s. Parijat Industries (India) Private Limited, Delhi
92.	M/s. MG Acryplast Industries Private Limited, Gujarat
93.	M/s. MG Acryplast Industries Private Limited, Gujarat
94.	M/s. Shahi Exports Private Limited, Delhi
95.	M/s. Reliance Industries Limited, Mumbai
96.	M/s. Devine Meditech, Delhi
97.	M/s. Rama Overseas Ltd, Kolkata
98.	M/s. Mercedes-Benz Research And Development India Private Limited, Bengaluru
99.	M/s. Diamond Engineering (Chennai) Private Limited, Chennai
100.	M/s. Brahmos Aerospace Thiruvananthapuram Limited, Kerala

Case No.1 M/s. ITCO Industries Limited, Bengaluru

F.No. HQRPRCAPPLY00009104AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Request for revalidation of Authorization/Certificate against Advance Authorization No. 0711003519 dated 22.03.2022.

Applicant Statement: Regarding Request for Extension of Import Revalidation till 28.02.2025 Ref: Advance Authorization No.0711003519 Dated 22.03.2022, File no. 07AX04000544AM22 Please refer the above cited subject, we are the recognized Import and Export holder having the valid IEC Code No.0796001154.The above said advance license was obtained on 22.03.2022 to avail the duty-free import against export facilities. The initial validity for import had been expired on 23.03.2023. subsequently, we had received 2nd time import revalidation till 22.03.2024. Since the particular BOE No.8055914 was filed on March29,2022, against the licence no.0711003519 and the base oil quantity debited was 225.06 MT with a CIF value of USD.1,94,493.95 instead of 225067 Kgs (kindly find enclosed the BOE copy for your reference), we had to make an amendment of BOE no.8055914 and change utilization of Base Oil in 225067 Kgs against the advance licence No.0711005061 instead of the earlier Licence no.0711003519 quantity of 225.06 MT (amended BOE copy enclosed). Subsequently, the DGFT repository was showing both Licence Nos: 0711003519 and 071005061 as utilized for quantity and value for the BOE No.8055914 dated.29.03.2022 (kindly find enclosed the screen shot of DGFT repository) which was brought to the notice of DGFT Bangalore officials. Also, we have raised the complaint/query to DGFT Delhi contact centre vide case reference no.202408306303 dt.28.08.2024. Finally, it has been rectified by the DGFT Delhi

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contact center only recently after a long follow-up. Due to these reasons and delays, we were stuck, and the revalidation process had not happened on time as per the prescribed time limits. Still, we have a huge quantity to import in the license whereas import validity has already lapsed in this process & follow-up regarding pending rectification by DGFT. Our humble request is to help us to import these raw materials otherwise this may lead to a huge loss on us which is unbearable for a small exporter like us. As a special case, please consider on grounds of genuine hardship and adverse impact on trade and kindly extend the import revalidation till 28.02.2025 which would save us from a huge loss of duty payments. Also find attached copy of Licence no. 0711003519 Dated 22.03.2022 with export & import statement for your reference.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.02 **M/s. Meghmani Limited Liability Partnership, Gujarat**

F.No. HQRPRCAPPLY00013405AM25

Meeting No. 03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0811007613 dated 20/03/2023.

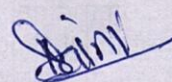
Applicant Statement: Due to price fluctuation in the international market and not availed of export order for export product we have not fulfilled export obligation. Now we have a export order and are committed to fulfilling our export obligation. We hereby confirm and declare that we must fulfill our export obligation once the export obligation period extends. For your kind consideration we furnish herewith export order copies with pending export order statement. A genuine bona fide and having three star export house certificate we request you to consider our case and allowed Export obligation for 06 [SIX] month from the dated of consider this application..

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811007613 dated 20.03.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ahmedabad)

Case No. 03 **M/s. Meghmani Limited Liability Partnership, Gujarat**

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F.No. HQRPRCAPPLY00013404AM25

Meeting No. 03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0811007647 dated 22/03/2023.

Applicant Statement: Due to price fluctuation in the international market and not availed of export order for export product we have not fulfilled export obligation. Now we have a export order and are committed to fulfilling our export obligation. We hereby confirm and declare that we must fulfill our export obligation once the export obligation period extends. For your kind consideration we furnish herewith export order copies with pending export order statement. A genuine bona fide and having three star export house certificate we request you to consider our case and allowed Export obligation for 06 [SIX] month from the dated of consider this application..

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811007647 dated 22.03.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ahmedabad)

Case No.04 M/s. Meghmani Limited Liability Partnership, Gujarat

F.No. HQRPRCAPPLY00013403AM25

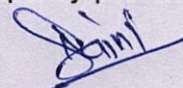
Meeting No. 03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0811007102 dated 25/01/2023. .

Applicant Statement: Due to price fluctuation in the international market and not availed of export order for export product we have not fulfilled export obligation. Now we have a export order and are committed to fulfilling our export obligation. We hereby confirm and declare that we must fulfill our export obligation once the export obligation period extends. For your kind consideration we furnish herewith export order copies with pending export order statement. A genuine bona fide and having three star export house certificate we request you to consider our case and allowed Export obligation for 06 [SIX] month from the dated of consider this application..

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0811007102 dated 25.01.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The

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firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant)

Case No.05 **M/s. Shree Laxmi Udyog, Maharashtra**

F.No. HQRPRCAPPLY00012416AM25

Meeting No. 03AM26 held on 28.04.2025

Subject: Removal of au condition against TRQ Scheme Authorization No. 0550001576 dated 20/08/2009.

Applicant Statement: Reason/ Justification has been mentioned in the covering letter for removal of AU condition. The Honorable High Court directed petitioners to apply to PRC a proper application as per procedure within four week time and with direction to DGFT/PRC to dispose of application as expeditiously as possible and in event three months from the date of this order.

Decision: Case was discussed. It was decided that the bunch of similar cases may be placed together along with comments of PC-2.

(Action: Applicant)

Case No. 06 **M/s. Esquire Multiplast Private Limited, Kerala**

F.No. HQRPRCAPPLY00013198AM25

Meeting No. 03AM26 held on 28.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 1011000449 dated 29/07/2021.

Applicant Statement: We have completed the Excess E.O than the actual mentioned in the Authorization and proportionate import could not be completed and balance qty. of 189 MT import item still pending to import under this Authorization. We were submitted our request for bond waiver to RA only after Import validity. Unable to utilize the balance qty. due to the price fluctuation in the market. RA rejected our request for Bond waiver and advised us to approach your good office for revalidation of this Authorization to complete the balance import qty. in proportion to the actual export completed. Seeking further revalidation upto 31/10/2025 , so that we can approach our RA to get further revalidation to this Authorization, and thereby can utilize the import qty. available in the Authorization as per the actual exports taken place Hope to have your favourable action in this respect. Condone the delay in approaching you.

Decision: The Committee went through the statements made by the firm and

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discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 07 M/s. Enercon Windenergy Private Limited, Bangalore

F.No. HQRPRCAPPLY00013428AM25

Meeting No. 03AM26 held on 28.04.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0711002928 dated 21/01/2022, 0711002929 dated 21/01/2022, 0711002930 dated 21/01/2022, 0711005718 dated 17/11/2022.

Applicant Statement: We Enercon Wind Energy Pvt. Ltd. are an export oriented company, and all the products manufactured are shipped to several projects in Chile, Canada, Europe, Turkey. We commenced manufacturing of Generator – EP5-160 from year 2022, which was earlier scheduled in 2020 due to Covid which was postponed subsequently the placement of PO was delayed. The Generators are being manufactured at our supporting manufacturer (M/s. Coral Manufacturing Works India Pvt. Ltd.) premises located in Erode. The advance license is applied as Co-licensee wherein Coral will be doing procurement and Enercon will be applying license. With this set up all the license were arranged. The UOM applied for license are only PCS therefore consumption is on net-to-net basis. In this regards we would like to highlight few points on uneven license applications. Initialize 2021 MOQ for procurement of Raw materials was not standardized, leading to applying license in uneven form. 2. Considering supporting manufacture plant as a new setup, license was applied with whole BOM in scattered form. 3. Same parts number was included in multiple licenses and imported as well. 4. Multiple BOM changes leading to inconsistency in applying license. 5. Due to change in procurement strategies multiple licenses were applied. With view of the above we have applied license with not complete BOM leading to shortfall in license. Further we would like to clarify although we have applied license in scattered form but we have consumed the material as per BOM and same can be followed in enclosed annex.

Decision: Deferred for RA Report in the matter.

(Action: Applicant/ RA Bengaluru)

Case No. 08 M/s. Kewalram Textiles Private Limited, Ahmedabad

F.No. HQRPRCAPPLY00013429AM25

Meeting No. 03AM26 held on 28.04.2025

Subject: Grant of IEIS against IEIS Scrip No. 0819078735 dated 29/01/2025.

Applicant Statement: Enhancement in duty credit scrip No.0819078735 dt. 29/01/2025/issuance of balance credit Scrip (IEIS Scheme). File No. 08/21/092/00033/AM15. Lic No. (1)0819004825 Dt.30.01.2015 (2) 0819004826 Dt. 30.01.2015 (3) 0819078735 Dt. 29.01.2025 Sir, With reference to above subject, we like to bring following facts for your kind consideration. We had applied IEIS claim of Rs.55149636/- on the basis of incremental growth as under:- 2012-13 2013-14 Difference of incremental amount Entitlement @2% Rs.2956503280.43 5713985067.82 Rs.2757481787.00 Rs.55149636.00 In this regard, we wish to clarify that we have included incremental growth only for the realized amount in 2013-14 i.e. the amount of Rs.5713985067.82 at the time of making IEIS application. From the CA statement it has been seen that though 1514 entries were shown in the statement of exports submitted, realizations were there in respect of 1356 s/bills only and remaining 158 s/bills realizations were not taken place and shown as Not realized. Since the value cap of Rs.1,00,00,000/- has been imposed for the entitlement at the relevant period of time, we received IEIS scrip as under:- S.No. Scrip No. Date Amount in Rs. 1 0819004825 30.01.2015 50,00,000/- 2 0819004826 30.01.2015 50,00,000/- Subsequently on the basis of our request, we got balance IEIS claim as under:- Sr No. Scrip No. Date Amount in Rs 1 0819078735 29.01.2025 4,51,49,635/- Now remaining 158 s/bills Which is shown as non-realized in the previous statement has been realized now total export FOB value the year 2013-14 had been increased from Rs.5713985067.82/- to Rs.6590521063.76/- Accordingly, we are entitled additional IEIS incremental claim for Non realized shipping bill which we have not claimed is Rs.17530720.66/- making the total entitlement of Rs.72680355.66/-. The details of revised entitlement on the basis of entire realization amount will be as under: - 2012-13 2013-14 Difference of incremental amount Entitlement @2% Rs.2956503280.43 Rs.6590521063.76 Rs.3634017763.33/- Rs.72680355.66/- We are submitting revised statement of exports duly signed by CA in respect of 158 s/bills mentioned in the statement of exports submitted at the time of making initial claim. We, therefore, kindly request you to issue our legitimate balance claim of Rs.17530720.66/- at the earliest which will be an additional relief in the present market trend.

Decision: Deferred for RA Report in the matter.

(Action: Applicant/RA Ahmedabad)

Case No. 09

M/s. Bharat Heavy Electricals Limited, Delhi

F.No. HQRPRCAPPLY00013430AM25

Meeting No. 03AM26 held on 28.04.2025

Subject: To consider the fulfillment of Export Obligation for Advance Authorization considering the total supplies made to project and that minimum value addition is achieved against Advance Authorization No. 0410128753 dated 30/09/2011, 0410117473 dated 24/09/2010, 0410115603 dated 19/07/2010, 0410124439 dated 27/05/2011, 0410131872 dated 20/12/2011.

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[Signature]

Applicant Statement: To consider the fulfillment of Export Obligation for Advance Authorization considering the total supplies made to project and that minimum value addition is achieved. As per Clause 4.22 of HBP, Vol I of 2009-14, Fulfillment Period of EO under an Advance Authorization shall commence from Authorization issue date, unless otherwise specified. EO shall be fulfilled within 36 months except in case of supplies to projects / turnkey projects in India / abroad under deemed exports category, where EO must be fulfilled during contracted duration.

Decision: Deferred for RA Report in the matter.

(Action: Applicant/ RA Concerned)

Case No. 10 **M/s. Jay Jagdamba International, Surat**

F.No. HQRPRCAPPLY00013432AM25

Meeting No. 03AM26 held on 28.04.2025

Subject: Issue of DEPB against old Shipping Bills.

Applicant Statement: Though the exports are made in 2003, the Shipping Bills are released by the Kochi Customs Authority only in 2024 due to some disputes. A detailed letter is attached herewith explaining the history of the case with a request to kindly grant us relaxation as per Para 2.59 of FTP and arrange to issue us the DEPB Scrip manually or issue cheque Pay Order for which we shall feel highly obliged to you.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.11 **M/s. YCH Logistics (India) Private Limited, Chennai**

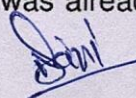
F.No. HQRPRCAPPLY00013412AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Revalidation of Scrip against SEIS Scrip No. 3811000002 dated 06/10/2021.

Applicant Statement: Please be informed that above referred SEIS Scrip have been issued online on 06/10/2021 with Registration port Code INCJS6(Sipcot Limited Electronics Hardware Hi tech SEZ Sriperumbudur), but during the Registration to utilize the Scrip was not able to register on SEZ Online as well as ICEGATE. We have represented the same multiple times to MEPZ Chennai. But could not get any Positive result. However, the said Scrip was already expired on

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05-Oct-2022, so we request your help to extend the validity and change the port code to INMAA1 to utilize the scrip.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.12 **M/s. UKB Electronics Private Limited, Uttar Pradesh**

F.No. HQRPRCAPPLY00013436AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511012966 dated 02/06/2022.

Applicant Statement: This request is for extension of the export obligation period for Advance Authorization No. 0511012966, issued on 02.06.2022. The current export obligation period is due to expire on 02.06.2024. However, upon reviewing our records while preparing the surrender application, we discovered that the Advance Authorization has been used for only one import so far. As a result, we have not yet fulfilled the full export obligation under the authorization. We are now committed to completing the export obligation at the earliest and assure you that we will do so as soon as possible. In light of the above, we respectfully request your kind approval for an extension of the export obligation period for a minimum of six months from the date the extension is granted.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511012966 dated 02.06.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No. 13 **M/s. Satrac Engineering Private Limited, Bangalore**

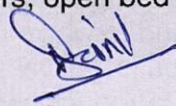
F.No. HQRPRCAPPLY00000003AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0710117324 dated 26/10/2020, 0711000045 dated 11/12/2020.

Applicant Statement: We are the manufacturer and exporter of truck trailers and truck body builders of various types like closed body trailers, open bed trailers, long

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chassis trailers and body builder for trucks of various types. We had availed two Advance Authorizations (Advance Authorization No: 0710117324 Dtd: 26.11.2020 and 0711000045 Dtd: 11.12.2020) against an export order from Alpha Design Technologies Pvt Ltd (PO copy enclosed) for 65 numbers of trailers without base plates. These trailers required eight types of imported inputs including the Tyres. The detailed Bill of Material for imported inputs are in Annexure-A. Due to the incorrect understanding of the Scheme, we availed two different Advance Authorizations from Sl. No. 1 to 4 and 5 to 8 against the Bill of material in Annexure A for the same production and export quantity of 65 Nos, thus duplicating the export quantity obligation to 130 Nos (65*2) instead of 65 Nos. The license wise import details summary is in Annexure-B. We have fulfilled the export obligation completely (65 Nos of Trailers) by supplying to our customer Alpha Design Technologies Pvt Ltd (as per the purchase order) situated at SEZ location Aerospace SEZ Sector Hitech Defence and Aerospace Park, Devanahalli, Bangalore, Karnataka. Few sample copies of the export invoices enclosed. We noticed this anomaly / mistake in availing the license, subsequent to post export. Now we request to allow us to club only the imported inputs of both licenses into a single license with the export quantity as 65 Nos, which otherwise would have been a single license with 8 inputs for 65 Nos of trailers which was the correct quantity of export obligation. The following documents are enclosed for Parts and Sub-assemblies in the drawing. 1. Part drawing of the Imported Inputs. 2. General arrangement drawing of the trailer with the identification of location of imported inputs being fitted. 3. Photograph of the trailer. 4. Bill of Material (Imported Items for the Trailer) 5. Purchase order copy of the Customer 6. Copy of both the Advance Authorizations mentioned above. 7. Export invoice copies (samples). 8. Bill of Entry copies against above two Authorizations Considering that we have mistakenly taken two Advance Authorizations instead of one Authorization for the same export quantity of Trailer, we request to allow the clubbing of inputs with the export obligation quantity as 65 Nos instead of 130 Nos to facilitate closure of the both the Authorization.

Decision: Deferred for RA Report in the matter.

(Action: Applicant/ RA Bengaluru)

Case No.14 M/s. All India Biscuits and Confectionery Manufacturers and Exporters Association, Delhi

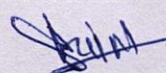
F.No. HQRPRCAPPLY00000001AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Revalidation against various DFIA Authorization Numbers.

Applicant Statement: Request for Relaxation in the FTP and Hand Book for Revalidation and to waive off AU Conditions endorsed in 11 DFIA's issued against Export of Biscuits (SION E-5) & 37 DFIA's issued against Export of Assorted Confectionary Products (SION E-1) on the ground of genuine hardship and adverse impact on trade. Our members have approached us with their grievance

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that they are holding 48 Transferable DFIA's comprising of 11 DFIA's issued against Export of Biscuits (SION E-5) & 37 DFIA's issued against Export of Assorted Confectionary products (SION E-1) , which are partly utilized within its validity period.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 15 M/s. V S International, Gujarat

F.No. HQRPRCAPPLY00013442AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Regularization of export made against Advance Authorization No. 2410043276 dated 09/10/2020.

Applicant Statement: We had advance authorization for import qty of 270 mts against which we had imported 262.00 mts. Due to corona we are not be able to export in time as per appendix 4J then also we had fulfilled export qty of 189 MTS in EO period i.e upto 31.12.2021 as per public notice no. 28 dt. 31.12.2021 . And we had tried hard to fulfill EO of balance eo qty of 69.00 mts in time with available import with us, but due to corona and war situations in Russia, ukraine, sudan, isarel market was unstable and rates are very low in export market. Then also we had tried and we got export order and we had fulfilled EO of 69.00 MTS after expiry of EO period i.e. up to 08.05.2023 in stable market. Now we humbly request you to allow regularization of 69.00 mts for the export made against import we had made. Also, we had paid import duty on unfulfilled EO 3.233 MTS.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 2410043276 dated 09/10/2020 for a further period upto 31.05.2023 for regularization of exports made subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA)

Case No. 16 M/s. Global Attire Private Limited, Tamil Nadu

F.No. HQRPRCAPPLY00013441AM25

Meeting No.03AM26 held on 28.04.2025

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Subject: Extension of EOP against Advance Authorization No. 3211000441 dated 12/02/2021.

Applicant Statement: We have completed the EO partially. Pray for condoning the erroneous declaration of fabric consumption in part -E of S/Bills We have attached the detailed letter with request for acceptance of EO fulfilled as per actual consumption of imported fabric. Our request may please be considered and issue us order favorably.

Decision: Referred to NC for resolution.

(Action: Applicant/ NC)

Case No. 17 **M/s. Syndicate Innovations International Limited, Delhi**

F.No. HQRPRCAPPLY00013440AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Second revalidation against Licenses for Restricted Items Authorization No. 0519244145 dated 23/10/2020.

Applicant Statement: We are in the business of manufacturing of firearms which are exported and supplied to Sports Persons/Institutions/Licensed Organizations etc. in India. For manufacturing the goods, we require import of parts and obtain Import License from the DGFT. The said License could not be utilized during its validity period because of the following reasons: 1) Import consignment made in June 2022 against the valid/live License issued to us was withheld/not released due to inter-ministerial confusion. This caused lots of hardships to us on account of stoppage of supply chain, stoppage of manufacturing activities for want of the components and blocked of working capital. 2) We collapsed financially as we were not allowed any imports of components against the live/valid licenses due to Advisory from customs/Ministries, even for the Orders placed to the Overseas supplier with advance payment and had to request the supplier not to supply the ordered goods. 3) We pleaded all the authorities, time and again, for helping us to come out of this problem as our manufacturing activities came to a standstill and the employees were sitting idle. However, we didn't receive any resolution to our problem. We were forced to file a Writ Petition WPC 10143/2022 on 30.06.2022 in the Hon'ble Delhi High Court against Customs/DGFT/Delhi Police and Ministry of Home Affairs which was passed in our favour. 4) Due to appeal against said order of WP, LPA was filed. After two years the Division Bench of Delhi High Court decided the case in our favour as per the attached Judgement and dismissed appeal. Same was taken in SLP in Supreme Court and again dismissed in our favour. 5) You will kindly appreciate that the Licenses were Live at the time when we were not allowed for further import and when we filed WP in the High Court. The Licenses expired during the course of proceedings of the Writ Petition 6) After receiving the final orders, we requested the DGFT for revalidating our license, which expired without any fault on our part. However, we have been advised to approach PRC in the matter. 7) Sir, our company has suffered heavily financially

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[Signature]

due to prolonged legal battle. It may be noted that we still have advances with our suppliers against ORM No. ORM0005220725133 dt. 01.07.2022 & ORM0031220743710 dt. 22.08.2022 with our contractual obligations to import parts as ordered. As per RBI guidelines we must get these ORMs knocked off against imports which are stuck due to non-renewal of our license. It may be noted that these articles also require export permit from exporting country which takes up to 10 months. Therefore, we request for revalidation of this license for 12 months from the date of revalidation. We humbly request that we may be given Personal Hearing to explain the entire case in person to facilitate you to take a sympathetic view in granting Revalidation of the Licenses.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 18 **M/s. Syndicate Innovations International Limited, Delhi**

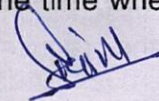
F.No. HQRPRCAPPLY00013438AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Second revalidation against Licenses for Restricted Items Authorization No. 0519244138 dated 23/10/2020.

Applicant Statement: We are in the business of manufacturing of firearms which are exported and supplied to Sports Persons/Institutions/Licensed Organizations etc. in India. For manufacturing the goods, we require import of parts and obtain Import License from the DGFT. The said License could not be utilized during its validity period because of the following reasons: 1) Import consignment made in June 2022 against the valid/live License issued to us was withheld/not released due to inter-ministerial confusion. This caused lots of hardships to us on account of stoppage of supply chain, stoppage of manufacturing activities for want of the components and blocked of working capital. 2) We collapsed financially as we were not allowed any imports of components against the live/valid licenses due to Advisory from customs/Ministries, even for the Orders placed to the Overseas supplier with advance payment and had to request the supplier not to supply the ordered goods. 3) We pleaded all the authorities, time and again, for helping us to come out of this problem as our manufacturing activities came to a standstill and the employees were sitting idle. However, we didn't receive any resolution to our problem. We were forced to file a Writ Petition WPC 10143/2022 on 30.06.2022 in the Hon'ble Delhi High Court against Customs/DGFT/Delhi Police and Ministry of Home Affairs which was passed in our favour. 4) Due to appeal against said order of WP, LPA was filed. After two years the Division Bench of Delhi High Court decided the case in our favour as per the attached Judgement and dismissed appeal. Same was taken in SLP in Supreme Court and again dismissed in our favour. 5) You will kindly appreciate that the Licenses were Live at the time when

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we were not allowed for further import and when we filed WP in the High Court. The Licenses expired during the course of proceedings of the Writ Petition 6) After receiving the final orders, we requested the DGFT for revalidating our license, which expired without any fault on our part. However, we have been advised to approach PRC in the matter. 7) Sir, our company has suffered heavily financially due to prolonged legal battle. It may be noted that we still have advances with our suppliers against ORM No. ORM0005220725133 dt. 01.07.2022 & ORM0031220743710 dt. 22.08.2022 with our contractual obligations to import parts as ordered. As per RBI guidelines we must get these ORMs knocked off against imports which are stuck due to non-renewal of our license. It may be noted that these articles also require export permit from exporting country which takes up to 10 months. Therefore, we request for revalidation of this license for 12 months from the date of revalidation. We humbly request that we may be given Personal Hearing to explain the entire case in person to facilitate you to take a sympathetic view in granting Revalidation of the Licenses.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 19 M/s. Shri Sabhari Smelters Private Limited, Chennai

F.No. HQRPRCAPPLY00013439AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0411002479 dated 25/01/2022.

Applicant Statement: We are a leading exporter of manufacturing Pure/Refined Lead Ingot and holding Two Star Export House Certificate and we have availed Advance Authorization No. 0411002479 Dt. 25.01.2022 from ZJDGFT, Chennai. We would like to inform you that we have fulfilled the export obligation to the extent of 94.50% within the extended validity of the license i.e. 24.07.2023. For the remaining export quantities, our customer delayed the demand, so we could not fulfill the export obligation within the validity period. In this context, please note that we already have raw materials available for the remaining exports. Currently, we have shipped the export order against the Shipping Bill No. 9341110 Dt. 25.03.2025. We request you to instruct ZJDGFT, Chennai to consider the above-mentioned shipping bill for export accountability.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411002479 dated 25.01.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the

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minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No. 20 **M/s. Doowon Climate Control India Private Limited,**
Andhra Pradesh

F.No. HQRPRCAPPLY00013437AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0411001465 dated 16/09/2021.

Applicant Statement: We are Manufacturing the CAR HVAC and Selling to KIA as well as Exporting the HVAC related parts to Brazil, USA, Russia & Korea. Due to Russia & Ukraine war our Russia Customer not accepted all of the Quantity under this Advance License. Refer above scenario we paid the Customs duty along with applicable Interest for the unutilized materials against the Advance Authorization Please find the enclosed Triplicate TR 6 Challan, an amount of Rs.13,33,090 against TR6 Challan No. 28039890 / 28.03.2023 After the Continuous follow-up in Customs, the Export Shipping Bill data was transmitted from ICEGATE System to DGFT system and we applied the Redemption on 10.02.2025 for the EODC. We got a Deficiency memo from DGFT RA stating to pay the Composition fee for the Advance Authorization due to the short fall in value addition. The short value is happened due to our Russia Customer not accepted the entire Quantity as they agreed. Refer above situation, we kindly deeply request your good self to waive off the Composition fee for the Advance authorization under the suitable Foreign Trade Policy

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.21 **M/s. Gits Food Products Private Limited, Mumbai**

F.No. HQRPRCAPPLY00000005AM26

Meeting No. 03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 3110067834 dated 27/08/2020.

Applicant Statement: Extension of export obligation period sought for Six month

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from the date of approval of extension of export obligation period from office of the DGFT. The import was done to export our Ready-to-Eat products, such as Chana Masala and Dal Makhani, as both items have basic ingredients that are agricultural products, such as dal, chana, and other vegetables. Due to a sudden increase in the input costs of these products, we were unable to match international competitive prices, which led to a shortfall in export obligations.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.22 M/s. Gits Food Products Private Limited, Mumbai

F.No. HQRPRCAPPLY00000004AM26

Meeting No. 03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 3110067871 dated 29/09/2020.

Applicant Statement: Extension of export obligation period sought for Six month from the date of approval of extension of export obligation period from office of the DGFT. The import was done to export our Ready-to-Eat products, such as Chana Masala and Dal Makhani, as both items have basic ingredients that are agricultural products, such as dal, chana, and other vegetables. Due to a sudden increase in the input costs of these products, we were unable to match international competitive prices, which led to a shortfall in export obligations.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

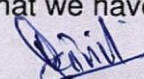
Case No.23 M/s. Akash Agro Industries, Gujarat

F.No. HQRPRCAPPLY00000006AM26

Meeting No. 03AM26 held on 28.04.2025

Subject: Grant us MEIS Claim under Chapter 3 of FTP

Applicant Statement: We M/s. Akash Agro Industries existence in the market since 2003 a leading exporter of the Psyllium seed and its different products. We have achieved 100 crores of export since consecutive last 5 years and many more to come in future roadmap. We would like to inform you that we have applied BRCs



to the Bank and submitted relevant documents to the concern banks but due to corona pandemic we could not go physically for the follow-up and matter had been pending at their end.

Decision: Not a PRC matter.

(Action: Applicant)

Case No.24 **M/s. Nazareth Alloys, Mumbai**

F.No. HQRPRCAPPLY00000008AM26

Meeting No. 03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0310013284 dated 15/10/1999.

Applicant Statement: It will be seen that in the system we are file to redemption application as its shows NO DATA AVAILABLE we have given reminder and we have lodge complaint but regret there is no reply from RA Mumbai. Kindly intervene in the matter and do the needful as we are unable to find any solution in the system.

Decision: It was decided that applicant may approach RA with their application.

(Action: Applicant)

Case No.25 **M/s. Nazareth Alloys, Mumbai**

F.No. HQRPRCAPPLY00000007AM26

Meeting No. 03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0310063820 dated 04/12/2000.

Applicant Statement: It will been seen that the license showing as closed in the DGFT system but we have not received the EODC from the RA. We have given several complaint and reminders to RA but regret that till we have not received any reply from the RA and hence it is requested to intervene in the matter and let us have the Status of the matter .

Decision: It was decided that applicant may approach RA with their application.

(Action: Applicant)

Case No. 26 **M/s. Goldstab Organics Private Limited, Mumbai**

F.No. HQRPRCAPPLY00000010AM26

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Meeting No.03AM26 held on 28.04.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0310820485 dated 16/04/2018, 0310831694 dated 23/09/2019.

Applicant Statement: We have submitted the same for closing under clubbing but as per P.N: 40/2023 dated 12.02.2024 the import is done beyond 30 month where as export is done within stipulated period so we request you to kindly consider our request and allow us for closing under clubbing as there is no other deficiency in the said license.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

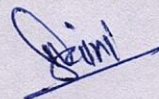
Case No. 27 **M/s. India Yamaha Motor Private Limited, Delhi**

F.No. HQRPRCAPPLY00013158AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Request for extension in Import validity period of Duty Credit Scrip issued against Post Export EPCG Authorization No. 0430013624 dated 09/04/2014.

Applicant Statement: We wish to bring to your kind notice that we have obtained the above post export EPCG Authorization from the office of JDGFT, Chennai under their file number 04/21/061/00001/AM15 dated 09.04.2014 as per Para 5.12 of Exim Policy 2015-2020. Since the said EPCG Authorization was not valid for import being Post Export EPCG Authorization, we fulfilled export obligation and received the freely transferrable Duty credit scrip as per Policy vide Amendment sheet no. 2. 1) However, since the Duty credit scrip was issued thru manual mode, it was not transmitted thru online mode to the Customs authority, due to which the Customs denied to accept the manual scrip for utilization purpose as they were able to accept only thru online mode. The Company had submitted letter of correspondence at Chennai Custom, Chennai JDGFT and Delhi JDGFT regarding manual scrip Registration and Utilization. Details enclosed in Annexure-A 2) Nevertheless, after a lot of struggle and correspondence with the Customs Authority, they started allowing such manual scrips which were issued due to the absence of online portal to issue post export scrips. 3) Unfavorably, by the time the Customs granted approval to accept manual post export scrips, our Post export duty credit scrip issued against above authorization, expired, due to which we could not utilize the same for import purpose. 4) Since the above situation occurred because of the absence of online portal to issue Duty Credit scrips under post export EPCG licenses, and due to the fact that there was no mode to transfer the



scrips online at DGFT Website, our plea to revalidate the Duty credit scrip for One year is justified to be considered. 5) Sir, our request for granting extension in import validity of Duty credit scrip, is based upon the genuine hardships being faced by exporters due to transition of manual mode of communication/ registration/ dealing with Govt. Authorities, to Online one, which has caused a lot of problem, hence we would like to represent our case for granting extension in Import validity for a period of one year from the date of endorsement. Therefore, looking at the genuine situation, we request you to kindly review the PRC decision and grant us renewal of the said scrip for one year from the date of endorsement, which could not be utilized, due to the absence of online portal to issue and transmit the post export duty credit scrips. We hope that you will find above in order and accept our request to grant renewal of Scrip, for One year from the date of endorsement and oblige.

Orders of Hon'ble Court in similar case were discussed.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Post Export EPCG Authorization No. 0430013624 dated 09/04/2014 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned/ EGTF)

Case No. 28 M/s. Nilkanth Creation, Surat

F.No. HQRPRCAPPLY00013152AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230008878 dated 18/05/2011.

Applicant Statement: We are unable to do export in given time period due to some financial reason, now we want to complete our export obligation, so please allow us to do further process. so please approved our PRC application because till date our export obligation pending we will take extension as per committee guidance and complete our EODC & export obligation.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

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Case No. 29 **M/s. Gopi Knitting Private Limited, Surat**

F.No. HQRPRCAPPLY00013179AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 5230012979 dated 28/11/2013.

Applicant Statement: Our request: COMPANY NAME LICENCE NO. DATE EXPORT REQUIRED EXPORT DONE BLANCE EXPORT 1 Gopi Knitting pvt. Ltd. 5230012979 28.11.2013 5,42,782.89 3,43,563.55 1,99,219.34 With reference to the above, we would like to inform you that we have been issued the aforesaid EPCG authorization from Additional DGFT, Mumbai. We imported the capital goods under EPCG viz ?BRAND NEW FULLY FASHIONED HIGH SPEED KNITTING MACHINE RUNYUAN MAKE ?. We were able to fulfill part of the export obligation but due to COVID pandemic which set-in on March 2020. All the markets were hampered and the good conditions prevailing for exports, got reversed. We became dependent on domestic sales and also faced difficulties as market took a period of more than 3 years to limp back to normal. We renewed our export efforts from March 2022 and were successful to some extent. We got good orders for knitted fabric for which we had procured the machine under EPCG viz ?BRAND NEW FULLY FASHIONED HIGH SPEED KNITTING MACHINE RUNYUAN MAKE ? Since the export markets have become very favorable we are confident of fulfilling the balance export obligation in about 6 months. We request you to grant us 6 months from the date of endorsement for us to complete our export obligation.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 5230012979 dated 28.11.2013 for a further period upto 30.11.2025, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Surat)

Case No. 30 **M/s. Umbrey Engineering Private Limited, Bangalore**

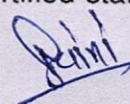
F.No. HQRPRCAPPLY00012367AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Exemption For Bill Of Export For Sez Supplies against EPCG Authorization No. 0730011700 dated 08/10/2012.

Applicant Statement: sir/ madam, our file has been rejected for proceeds at regional office. Hence we hereby plead the following. 1. Request to condone bill of exports for our supplies / job works to SEZ unit and to consider our jobworks invoices towards export obligation 2. Also to consider the bank certified statement in lieu of e- brc.

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Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a report from RA Bengaluru regarding e-BRC and other related issues.

(Action: Applicant/ RA Bengaluru)

Case No. 31 **M/s. Neelikon Food Dyes And Chemicals Limited,
Mumbai**

F.No. HQRPRCAPPLY00000012AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0310831208 dated 23/08/2019.

Applicant Statement: Request for Amendment of Advance Authorization Scheme - From :- Self Ratification Scheme (As per Para 4.07A of HBP) To :- Self Declaration Scheme (As per Para 4.07of HBP)? In light of the above, we kindly request you to approve the amendment of the scheme from the Self-Ratification Scheme (as per Para 4.07A of HBP) to the Self-Declaration Scheme (as per Para 4.07 of HBP) .

It was noted that no SCN has been issued.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow conversion of the Advance Authorization No. 0310831208 dated 23/08/2019 from self-ratification (4.07A of HBP) to self-declaration(Para 4.07 of HBP) and will be considered by NC. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned)

Case No. 32 **M/s. Neelikon Food Dyes And Chemicals Limited,
Mumbai**

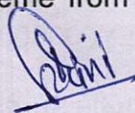
F.No. HQRPRCAPPLY00000021AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0311024718 dated 20.06.2023.

Applicant Statement: Request for Amendment of Advance Authorization Scheme - From :- Self Ratification Scheme (As per Para 4.07A of HBP) To :- Self Declaration Scheme (As per Para 4.07of HBP)? In light of the above, we kindly request you to approve the amendment of the scheme from the Self-Ratification

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Scheme (as per Para 4.07A of HBP) to the Self-Declaration Scheme (as per Para 4.07 of HBP).

It was noted that no SCN has been issued.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow conversion of the Advance Authorization No. 0311024718 dated 20.06.2023 from self-ratification (4.07A of HBP) to self-declaration(Para 4.07 of HBP) and will be considered by NC. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned)

Case No. 33 **M/s. Neelikon Food Dyes And Chemicals Limited,**
Mumbai

F.No. HQRPRCAPPLY00000017AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0311002927 dated 28.04.2021.

Applicant Statement: Request for Amendment of Advance Authorization Scheme - From :- Self Ratification Scheme (As per Para 4.07A of HBP) To :- Self Declaration Scheme (As per Para 4.07 of HBP)? In light of the above, we kindly request you to approve the amendment of the scheme from the Self-Ratification Scheme (as per Para 4.07A of HBP) to the Self-Declaration Scheme (as per Para 4.07 of HBP)

Decision: It was noted that no SCN has been issued.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow conversion of the Advance Authorization No. 0311002927 dated 28.04.2021 from self-ratification (4.07A of HBP) to self-declaration(Para 4.07 of HBP) and will be considered by NC. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned)

Case No. 34 **M/s. Neelikon Food Dyes And Chemicals Limited,**
Mumbai

F.No. HQRPRCAPPLY00000018AM26 - 22 -

Meeting No.03AM26 held on 28.04.2025

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Subject: Closure of Authorizations against Advance Authorization No. 0311009658 dated 21.12.2021.

Applicant Statement: Request for Amendment of Advance Authorization Scheme - From :- Self Ratification Scheme (As per Para 4.07A of HBP) To :- Self Declaration Scheme (As per Para 4.07 of HBP)? In light of the above, we kindly request you to approve the amendment of the scheme from the Self-Ratification Scheme (as per Para 4.07A of HBP) to the Self-Declaration Scheme (as per Para 4.07 of HBP).

It was noted that no SCN has been issued.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow conversion of the Advance Authorization No. 0311009658 dated 21.12.2021 from self-ratification (4.07A of HBP) to self-declaration(Para 4.07 of HBP) and will be considered by NC. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned)

Case No. 35 **M/s. Neelikon Food Dyes And Chemicals Limited,**
Mumbai

F.No. HQRPRCAPPLY00000014AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0310831205 dated 23.08.2019.

Applicant Statement: Request for Amendment of Advance Authorization Scheme - From :- Self Ratification Scheme (As per Para 4.07A of HBP) To :- Self Declaration Scheme (As per Para 4.07 of HBP)? In light of the above, we kindly request you to approve the amendment of the scheme from the Self-Ratification Scheme (as per Para 4.07A of HBP) to the Self-Declaration Scheme (as per Para 4.07 of HBP)

It was noted that no SCN has been issued.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow conversion of the Advance Authorization No. 0310831205 dated 23.08.2019 from self-ratification (4.07A of HBP) to self-declaration(Para 4.07 of HBP) and will be considered by NC. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned)

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Case No. 36

M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai

F.No. HQRPRCAPPLY00000016AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0310838971 dated 19.10.2020.

Applicant Statement: Request for Amendment of Advance Authorization Scheme - From :- Self Ratification Scheme (As per Para 4.07A of HBP) To :- Self Declaration Scheme (As per Para 4.07 of HBP)? In light of the above, we kindly request you to approve the amendment of the scheme from the Self-Ratification Scheme (as per Para 4.07A of HBP) to the Self-Declaration Scheme (as per Para 4.07 of HBP).

It was noted that no SCN has been issued.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow conversion of the Advance Authorization No. 0310838971 dated 19.10.2020 from self-ratification (4.07A of HBP) to self-declaration(Para 4.07 of HBP) and will be considered by NC. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned)

Case No. 37

M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai

F.No. HQRPRCAAPPLY00000019AM26

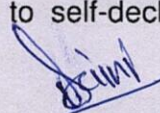
Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0311011093 dated 03.02.2022.

Applicant Statement: Request for Amendment of Advance Authorization Scheme - From :- Self Ratification Scheme (As per Para 4.07A of HBP) To :- Self Declaration Scheme (As per Para 4.07 of HBP)? In light of the above, we kindly request you to approve the amendment of the scheme from the Self-Ratification Scheme (as per Para 4.07A of HBP) to the Self-Declaration Scheme (as per Para 4.07 of HBP).

It was noted that no SCN has been issued.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow conversion of the Advance Authorization No. 0311011093 dated 03.02.2022 from self-ratification (4.07A of HBP) to self-declaration(Para



4.07 of HBP) and will be considered by NC. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned)

Case No. 38 **M/s. Neelikon Food Dyes And Chemicals Limited, Mumbai**

F.No. HQRPRCAPPLY00000020AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0311016867 dated 04.08.2022.

Applicant Statement: Request for Amendment of Advance Authorization Scheme - From :- Self Ratification Scheme (As per Para 4.07A of HBP) To :- Self Declaration Scheme (As per Para 4.07 of HBP)? In light of the above, we kindly request you to approve the amendment of the scheme from the Self-Ratification Scheme (as per Para 4.07A of HBP) to the Self-Declaration Scheme (as per Para 4.07 of HBP).

It was noted that no SCN has been issued.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow conversion of the Advance Authorization No. 0311016867 dated 04.08.2022 from self-ratification (4.07A of HBP) to self-declaration(Para 4.07 of HBP) and will be considered by NC. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA concerned)

Case No. 39 **M/s. Hue Crafts Overseas, Uttar Pradesh**

F.No. HQRPRCAPPLY00000013AM26

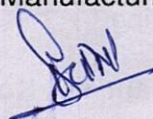
Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511013199 dated 14/12/2022.

Applicant Statement: With reference to our Advance Authorization No. 0511013199 Dated 14/12/2022 we would like to inform you that the we fulfilled the above 55% within the validity period & 100% payment released. (Copy of Import & Export Statement attached). Unfortunately, due to Ukraine and Russia war & Middle East Issue global market has been totally disturbed & demand has been slowdown and due to Red Sea Issue Sea freight charges are also Increased abnormally & our Export Contract was FOB terms, facing the issue of all these factors buyer has requested to hold the shipment. We have valid export order & confirmation from buyers to started the shipment from May 2025. (copy of export order attached) We are the 1 Star Export House & Manufacturing Company,

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having good business relation with the buyer & more potential, we assure you to complete the balance export obligation within the extended period. Also we inform you, we are labour oriented unit, we are not capable to suffer the loses, hence we would humbly request you to your good self to grant us the extension for 6 months that we would be able to fulfill the balance export obligation. Looking for your kindness in this regards.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511013199 dated 14.12.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No. 40 M/s. Vashisht Jute Agencies Private Limited, Kolkata

F.No. HQRPRCAPPLY00000015AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0211003108 dated 23/11/2022.

Applicant Statement: Due to a series of unforeseen challenges, we are unable to meet the prescribed export obligation within the stipulated timeframe, and we kindly request an extension to fulfill the EO requirements. Due to ongoing global supply chain disruptions, we have experienced significant delays in procuring the necessary inputs for production. These disruptions have affected our ability to meet the export targets within the original timeframe. This extension will allow us to meet our EO requirements and avoid penalties, ensuring compliance with the terms and conditions of the Advance Authorization scheme. We assure you that we remain fully committed to meeting our obligations and complying with all provisions under the Advance Authorization scheme. We are actively addressing the issues that have led to this delay and will expedite our efforts to complete the EO. We kindly request your approval for the extension, and we are happy to provide any additional information or documentation required to support our request.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0211003108 dated 23.11.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

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Case No.41

M/s. Arora Vinyl Private Limited, Haryana

F.N. HQRPRCAPPLY00000062AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 3311000919 dated 06/10/2022.

Applicant Statement: Request for extension three month from PRC decision under advance authorization 3311000919 dt. 06.10.2022, our company having star exports house certificate .We would like to inform that we are applying application for extension under advance authorization 3311000919 dated 06.10.2022 and Advance Lic. Expiring on 06.04.2025. We have been exporting the goods in the international market for many years. We have opened about 12 Advance Licenses in the last few years .and have also completed their export obligation and DGFT has been issued EODC letter under 10 authorization, only two authorization is pending for EODC , last preview time we have busy for complete exports obligation under 11th advance authorization no 3311000522 dated 15.12.21 and also completed EO under above authorization. Now we have received the Export orders from party, which we can now complete the obligation. 5 Export goods is in our hands value USD 121661.1 from country sir Lanka ,Ethiopia, Dubai (EXPORTS ORDER COPY ENCLOSED) due to slow work in the international market we not achieve EO timely under advance authorization 3311000919 dt. 06.10.2022. So we request to you please allowed extension our Advance authorization.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3311000919 dated 06.10.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Panipat)

Case No.42

M/s. Yogesh Sreekumar, Kerala

F.NO. HQRPRCAPPLY00013407AM25

Meeting No.03AM26 held on 28.04.2025

Subject: For policy exemption certificate for importing used vehicle at kochi port.

Applicant Statement: Request to import a car that holds sentimental significance, and keep it in my residence in Kerala. I request approval to import this car solely as an artifact and souvenir, with no intent to register it for driving or commercial use. I assure that this vehicle will remain exclusively within the confines of my private property, without any usage on public roads. As per my study of the applicable laws - The Foreign Trade (Development and Regulation) Act, 1992 or, FTP, and Exim Policy (Chapter 87) I have come to the following understanding: - Chapter 87

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[Signature]

of the Exim Policy sets forth the conditions for the import of used vehicles, including requirements such as a maximum age of three years, right-hand steering and controls, roadworthiness, and compliance with various certifications. However, these policies are designed for vehicles intended for ongoing use on roads. In contrast,, my car is no longer intended for use in the typical manner but is instead meant solely as a stationary collectible for display. Therefore, we are of the hope that it may not be subject to the same strict criteria. The Exim Policy also provides that the DGFT may grant relaxation of these conditions in special circumstances. In light of this, we implore that you recognize the special circumstances of this case and grant such a relaxation. - Clause 2.07 of the FTP outlines various principles under which the DGFT may impose restrictions or prohibitions on imports and exports, including but not limited to public health concerns, national security, and the protection of domestic industries. However, none of the specific circumstances listed in this clause directly addresses the import of a used vehicle for display purposes, instead of commercial purposes. As such, I believe that my case may not fall within the purview of these "restricted items." Moreover, Clause 2.08 provides flexibility by providing the opportunity for the import of restricted goods subject to your Authorization. - Clause 2.12 of the FTP states that goods that have already been imported but not yet cleared from customs may be cleared against an authorization issued subsequently, provided they are not restricted goods. Clause 4.18 of the FTP states that the import of restricted items shall be allowed under Advance Authorization/DFIA unless specifically disallowed. These again offer flexibility to our item in question, which is not specified as restricted. - Clause 2.26 of the FTP permits certain goods to be imported as goods to be imported as gifts with the payment of full duties. If this is applicable in our case, I kindly request clarification on the compliance required and the criteria for successful import under this provision. - Clause 2.60 of the FTP allows for personal hearings by the DGFT for grievance redressal, which offers an avenue for reconsidering policy decisions. - Clause 2.03 of the Handbook of Procedures provides the space for filing applications to the DGFT, related to the import or export of restricted goods as well as for seeking clarifications. In conclusion, I humbly request you to grant a relaxation of the usual import restrictions for used vehicles, as allowed under the FTP and Exim Policy. I trust that you will consider the special circumstances and unique facts of our case, including the sentimental value of the car when reviewing our request to allow its import into India. As previously stated, the vehicle will not be used in the typical manner on public roads, for commercial purposes, or for general driving. Therefore, it poses no risk to public safety, roadworthiness, or the environment. I kindly seek further clarification on the procedures for successfully importing this car and assure you that I am fully committed to complying with any additional conditions, duties, or documentation required.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to refer the case to PC-2.

(Action: Applicant/ PC-2)

Case No.43

M/s. Nico Extrusions Limited, Mumbai

F.No. HQRPRCAPPLY00000116AM26

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Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0310629652 dated 05.05.2011.

Applicant Statement: We had miscalculated the total exports done in the actual EOP. Requesting the committee to consider one S/bill of 7.5 MT after which the EO QTY will be fulfilled and the license can be closed as we will meet all our necessary requirements. Requesting the committee to allow us and consider one S/bill for the same.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to call for relevant documents in support of request made in the application from the applicant.

(Action: Applicant)

Case No.44 **M/s. Tattva Enterprises LLP, Mumbai**

F.No. HQRPRCAPPLY00000211AM26

Meeting No.03AM26 held on 28.04.2025

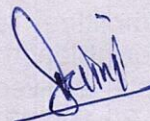
Subject: Request to allow Second Export obligation period Extension for Six month against Advance Authorization No. 0311015630 dated 17.06.2022.

Applicant Statement: Advance Licence No - 0311015630 dated 17.06.2022 Respected Sir, We hereby submit our request for second EOP Extension for six months to the PRC for kind consideration. About the case- We have availed Advance Licence No 0311015630 dated 17.06.2022. We have fulfilled 91.26% of the export obligation within the EOP period, proportionate to the actual import made in terms of quantity. There is a shortfall in exports of 8.74%, our extended EOP was valid until 17.06.2024, but we could not complete the balance Export Obligation on time due to lesser demand for the products manufactured by us, now we have secured confirmed export order and we can export the same on getting EOP extension. We are enclosing:- 1. Copy of advance Licence with amendment sheet. 2. Statement of export and import. 3. Official fees for consideration at PRC Committee. We request the PRC to kindly allow us second EOP extension to fulfill our balance obligation.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311015630 dated 17.06.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

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Case No.45

M/s. HMC E-Valley Private Limited, Ludhiana

F.No. HQRPRCAPPLY00000269AM26

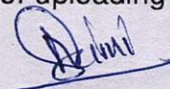
Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511015432 dated 20/10/2022.

Applicant Statement: Request for Extension of Export Obligation of Advance Authorization Auth No. 0511015432 dt. 20.10.2022 Respected Sir, I hope this message finds you well. I am writing to formally request an extension for our Advance Authorization under the provisions set by the Policy Relaxation Committee for our start-up, HMC E valley Pvt. Ltd. Cycle, Valley Dhanansu, Ludhiana. We are currently engaged in Manufacturing of Push Bicycles, E-Bicycles & E Mobility vehicles to cater demands of Domestic and International Markets, and as a start-up unit we have encountered unforeseen challenges that have impacted our timeline for utilizing the Authorization. These challenges include New Product Development which incurred high lead-time against new tooling development which consumes lot of time for making, correction & final trial run before mass production start, Testing & Certifications as per international requirements which is again a big lead-time activity of minimum 6 to 12 months & sometimes in case of part failure this same cycle re initiates from scratch again, to meeting the requirements for USA & EU there are many hidden things which are beyond our control. In addition to above, we have received orders for export of HNF Bikes against which we have made purchases of imported components but later on due to global market crisis in E Bike market our orders got cancelled which negatively impacted our export obligation. We appreciate the support provided by the Start-up authority and the Policy Relaxation Committee, which have been instrumental in facilitating our growth and operations. An extension of the Advance Authorization would enable us to complete necessary Exports as we are receiving the good orders from Overseas customers which is result of our strong & continuous efforts so far. By getting this extension we can liquidate our high cost inventory as well since these components were imported keeping the international market demand in view. Which ultimately contributes against our commitment of producing products of global standards. We are dedicated for future innovation in exports which ultimately leads towards a better future & more job creation. We kindly request an extension to 8-12 Months for Export obligation of Advance Authorization as per enclosed list. It will provide us the sufficient amount of time to utilize the dues against requirements. We assure you that we will remain committed to complying with all regulatory requirements and utilize the Authorization effectively. Kindly oblige our requests by considering it for further relaxation. We are hopeful for a positive response and are available to discuss this matter further as per your convenience.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511015432 dated 20.10.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the

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minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.46 M/s. HMC E-Valley Private Limited, Ludhiana

F.No. HQRPRCAPPLY00000264AM26

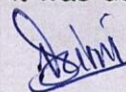
Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511014577 dated 31/08/2022

Applicant Statement: Export Obligation of Advance Authorization Auth No. 0511014577 dt. 31.08.2022 Respected Sir, I hope this message finds you well. I am writing to formally request an extension for our Advance Authorization under the provisions set by the Policy Relaxation Committee for our start-up, HMC E valley Pvt Ltd. Cycle, Valley Dhanansu, Ludhiana. We are currently engaged in Manufacturing of Push Bicycles, E- Bicycles & E Mobility vehicles to cater demands of Domestic and International Markets, and as a start-up unit we have encountered unforeseen challenges that have impacted our timeline for utilizing the Authorization. These challenges include New Product Development which incurred high lead-time against new tooling development which consumes lot of time for making, correction & final trial run before mass production start, Testing & Certifications as per international requirements which is again a big lead-time activity of minimum 6 to 12 months & sometimes in case of part failure this same cycle re initiates from scratch again, to meeting the requirements for USA & EU there are many hidden things which are beyond our control. In addition to above, we have received orders for export of HNF Bikes against which we have made purchases of imported components but later on due to global market crisis in E Bike market our orders got cancelled which negatively impacted our export obligation. We appreciate the support provided by the Start-up authority and the Policy Relaxation Committee, which have been instrumental in facilitating our growth and operations. An extension of the Advance Authorization would enable us to complete necessary Exports as we are receiving the good orders from Overseas customers which is result of our strong & continuous efforts so far. By getting this extension we can liquidate our high cost inventory as well since these components were imported keeping the international market demand in view. Which ultimately contributes against our commitment of producing products of global standards. We are dedicated for future innovation in exports which ultimately leads towards a better future & more job creation. We kindly request an extension to 8-12 Months for Export obligation of Advance Authorization as per enclosed list. It will provide us the sufficient amount of time to utilize the dues against requirements. We assure you that we will remain committed to complying with all regulatory requirements and utilize the Authorization effectively. Kindly obelise our requests by considering it for further relaxation. We are hopeful for a positive response and are available to discuss this matter further as per your convenience.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede

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to the request and allowed EOP extension of Advance Authorization No. 0511014577 dated 31.08.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.47 M/s. HMC E-Valley Private Limited, Ludhiana

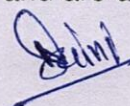
F.No. HQRPRCAPPLY00000263AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511014449 dated 24/08/2022.

Applicant Statement: Export Obligation of Advance Authorization Auth No. 0511014449 Dt. 24.08.2022 Respected Sir, I hope this message finds you well. I am writing to formally request an extension for our Advance Authorization under the provisions set by the Policy Relaxation Committee for our start-up, HMC E valley Pvt Ltd. Cycle, Valley Dhanansu, Ludhiana. We are currently engaged in Manufacturing of Push Bicycles, E- Bicycles & E Mobility vehicles to cater demands of Domestic and International Markets, and as a start-up unit we have encountered unforeseen challenges that have impacted our timeline for utilizing the Authorization. These challenges include New Product Development which incurred high lead-time against new tooling development which consumes lot of time for making, correction & final trial run before mass production start, Testing & Certifications as per international requirements which is again a big lead-time activity of minimum 6 to 12 months & sometimes in case of part failure this same cycle re initiates from scratch again, to meeting the requirements for USA & EU there are many hidden things which are beyond our control. In addition to above, we have received orders for export of HNF Bikes against which we have made purchases of imported components but later on due to global market crisis in E Bike market our orders got cancelled which negatively impacted our export obligation. We appreciate the support provided by the Start-up authority and the Policy Relaxation Committee, which have been instrumental in facilitating our growth and operations. An extension of the Advance Authorization would enable us to complete necessary Exports as we are receiving the good orders from Overseas customers which is result of our strong & continuous efforts so far. By getting this extension we can liquidate our high cost inventory as well since these components were imported keeping the international market demand in view. Which ultimately contributes against our commitment of producing products of global standards. We are dedicated for future innovation in exports which ultimately leads towards a better future & more job creation. We kindly request an extension to 8-12 Months for Export obligation of Advance Authorization as per enclosed list. It will provide us the sufficient amount of time to utilize the dues against requirements. We assure you that we will remain committed to complying with all regulatory requirements and utilize the Authorization effectively. Kindly obelise our requests by considering it for further relaxation. We are hopeful for a positive response and are available to

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discuss this matter further as per your convenience.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511014449 dated 24.08.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.48 M/s. HMC E-Valley Private Limited, Ludhiana

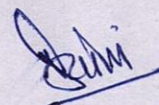
F.No. HQRPRCAPPLY00000256AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511013805 dated 18/07/2022.

Applicant Statement: Export Obligation of Advance Authorization Auth No. 0511013805 Dt. 18.07.2022 Respected Sir, I hope this message finds you well. I am writing to formally request an extension for our Advance Authorization under the provisions set by the Policy Relaxation Committee for our start-up, HMC E valley Pvt Ltd. Cycle, Valley Dhanansu, Ludhiana. We are currently engaged in Manufacturing of Push Bicycles, E- Bicycles & E Mobility vehicles to cater demands of Domestic and International Markets, and as a start-up unit we have encountered unforeseen challenges that have impacted our timeline for utilizing the Authorization. These challenges include New Product Development which incurred high lead-time against new tooling development which consumes lot of time for making, correction & final trial run before mass production start, Testing & Certifications as per international requirements which is again a big lead-time activity of minimum 6 to 12 months & sometimes in case of part failure this same cycle re initiates from scratch again, to meeting the requirements for USA & EU there are many hidden things which are beyond our control. In addition to above, we have received orders for export of HNF Bikes against which we have made purchases of imported components but later on due to global market crisis in E Bike market our orders got cancelled which negatively impacted our export obligation. We appreciate the support provided by the Start-up authority and the Policy Relaxation Committee, which have been instrumental in facilitating our growth and operations. An extension of the Advance Authorization would enable us to complete necessary Exports as we are receiving the good orders from Overseas customers which is result of our strong & continuous efforts so far. By getting this extension we can liquidate our high cost inventory as well since these components were imported keeping the international market demand in view. Which ultimately contributes against our commitment of producing products of global standards. We are dedicated for future innovation in exports which ultimately leads towards a better future & more job creation. We kindly request an extension to 8-12 Months

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for Export obligation of Advance Authorization as per enclosed list. It will provide us the sufficient amount of time to utilize the dues against requirements. We assure you that we will remain committed to complying with all regulatory requirements and utilize the Authorization effectively. Kindly obelise our requests by considering it for further relaxation. We are hopeful for a positive response and are available to discuss this matter further as per your convenience.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511013805 dated 18.07.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.49 **M/s. E-Land Apparel Limited, Bengaluru**

F.No. HQRPRCAPPLY00013014AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0711005675 dated 11/11/2022.

Applicant Statement: Request for Grant of Extension in E.O. Period under our Special Advance Authorization No.0711005675 DTD.11.11.2022 We are manufacturer and exporter from Bangalore. We have originally received the export orders from foreign buyers. Based on that we have imported the raw-materials from foreign Countries. After imported the raw-material under our above advance Authorization our buyer has cancelled the export orders against licence export item serial nos.10 AND 13. Now we have received the new export orders against licence export item serial nos.10 and 13. It is very good opportunity to us for fulfilling the export obligation against our advance Authorization no.0711005675 DTD.11.11.2022 We request you (sir) to kindly grant us the extension in EOP against our Special advance Authorization no.0711005675 dtd.11.11.2022 up to 11.05.2025 to enable us to fulfill the export obligation. We shall be grateful to you for accepting our request.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length and decided to seek a detailed report from RA Bengaluru and ECA, DGFT Hqrs.

(Action: Applicant/ ECA Division/ RA Bengaluru)

Case No.50 **M/s. Sapphire Fabric, Tamil Nadu**

F.No. HQRPRCAPPLY00000278AM26

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Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 3211003877 dated 31/10/2022.

Applicant Statement: We submit herewith our application for Eo Extension of Advance Licence No. 3211003877 DT 31.10.2022 duly filled in signed, for a period of six months up to 30.10.2024 as per para 4.42 of HBP 2015-2020. In our Advance Authorization, we have made import in Qty -71315.94 KGS QTY out of 71316.00 KGS and We have made Export in 8890.34 KGS out of 59029.66 KGS, so that we are going to apply for EO extension of Advance Authorization

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3211003877 dated 31.10.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Coimbatore)

Case No.51 M/s. Mantram Technofab Private Limited, Indore

F.No. HQRPRCAPPLY00013188AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 5611000203 dated 23/03/2021.

This is a defer case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.48) wherein Committee decided to seek a report from RA Indore.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. After issue of AA and CoS the office premises was changed to a new place and the IEC data was also modified accordingly. Since the CoS was issued before modification of the IEC data at old address new address was appearing at ICE Gate the Custom did not allow to import. We surrendered the CoS and RA Indore restored the unutilized quantity but the amendment did not reflect on the ICE Gate. We contacted many times R.A. Indore and raised tickets also but the issue could not be resolved and the licence expired while 100% exports have already been made.

Comments of RA were also seen.

Decision: The Committee examined the justification made by the applicant. As the facts were not clear it decided to seek a detailed report from RA, Indore with relevant dates.

(Action: Applicant/ RA Indore)

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Case No.52

M/s. ABC Cotspin Pvt. Ltd, Ahmedabad

F.No. HQRPRCAPPLY00012267AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Grant of IEIS for year 1.1.2013 TO 31.3.2013 against IEIS Scrip No. F. No.08/21/91/8002 6/AM17.

This is a defer case of PRC Meeting No.25AM25 held on 01.01.2026 (Case No.28) wherein Committee decided to seek report from RA.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. (A) The Scheme for IEIS incentive for the period 1.1.2013 to 31.3.2013 was first notified vide DGFT's Notf. No 27 dated 28.12.2012 read with subsequent Notif No. 44 dated 25.9.2013 and Trade Notice No 4 dated 5.5.2016. (B) DGFT had also issued a Public Notice No 28 dated 25.9.2013 for amendment in Para 3.8.3 of HBP allowing filing of IEIS applications w.e.f. 1.4.2014 and also permitted facility for late cut provisions as provided under Para 9.3 of HBP for 2009-2014. (C) In respect of our case for IEIS for the period 1.1.2013 upto 31.3.2013 as per para 3.11.9 of HBP our application could have been filed upto 12 months from the date of realization of payments which in this case is dated 20.12.2014 and further 2 years late cut provisions under Para 9.3 of HBP i.e. upto 20.12.2017 where as we have filed IEIS application for quarter 2012-2013 on 22.12.2016 within 2 years on 22.12.2016. (D) Subsequent in view of various High Court s orders DGFT had re-examined this matter in consultation with the Department of Legal Affairs and accordingly issued a Trade Notice No 4 dated 5.5.2016 read with DGFT s earlier Notif No 44 dated 25.9.2013 for IEIS application for the period of 1.1.2013 to 31.3.2013. (E) As per DGFT s Public Notice No 28 dated 25.9.2013 under its para 2 the IEIS application for quarter 1.1.2013 to 31.3.2013 can be filed after 1.4.2014. (F) Our submission is that as per para 3.11.9 of HBP our IEIS application for the period of 1.1.2013 to 31.3.2013 could have been filed within 12 months from the date of realization of payments of dated 20.12.2014 upto 20.12.2015 and further under 2 years late cut provisions under Para 9.3 of HBP upto 20.12.2017 where same was filed on much before on 22.12.2016 (G) As such the last date of submission of subject IEIS application upto 31.3.2016 as mentioned in PRC committees decision dated 3.9.2019 does not falls under above provisions of Para 3.11.9 and 9.3 of HBP and deserves to be reviewed. (H) Our IEIS application for the period 1.1.2013 to 31.3.2013 submitted to RA, Ahmedabad on 22.12.2016 was rejected dated on the grounds of time barred vide their letter No.01/21/92/80026/AM.17 dated 22.12.2016 (Copy enclosed) whereas this could have been allowed with late cut facility in terms of provisions laid down under Para 3.11.9 and 9.3 of HBP upto 20.12.2017 whereas we had submitted much before on 22.12.2016. The main reason for delayed submission of this IEIS application is that the electronic EBRC s were made mandatory w.e.f. 16.8.2012 for all Appendices and Aayaat Niryaat Forms vide DGFT vide a P. N. No 2 dated 5.6.2012 read with P.N. No 8 dated 6.7.2012 and the statement of realization of export proceeds growth can only be certified by a CA after obtaining E-BRC s uploaded by the Bank.(I) Due to Carona Epidemics our

office has remain closed during the year 2020 to 2022 and many of our staff workers had suffered severely due and with great difficulty we collected documents for our subject IEIS application from their residence and submitting a Review Application before PRC for sympathetic consideration. (J) PRC is requested to kindly consider our above justified submission and allow issue of subject IEIS Scrip for quarter of Jan 2013 to March 2013 for Rs. 8.65 Cr approx. without any late cut, in relaxation of Policy provisions at the earliest.

Comments of RA were also seen.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it was decided to refer the issue to PC-3 Division for comments.

(Action: Applicant/ PC-3)

Case No.53 M/s. Sri Vigneshwara Enterprises, Bengaluru

F.No. HQRPRCAPPLY00000606AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0730011493 dated 31/07/2012.

This is a review case of PRC Meeting No.29AM25 held on 25.03.2025 & 02.04.2025 (Case No.56) wherein Committee reject the case.

Applicant Statement: With respect to the decision of meeting no: 29AM25 held on 25.03.2025 and 02.04.2025 rejected the request made for EOP and condonation of late submission of installation certificate, we would request the chairman and other members of the committee to review once again as the lapse of not opted for EOP and timely submission of installation certificate was not intentionally but due to lack of procedure knowledge and COVID PENDING affected on all exports globally. We hereby put forward the facts for your kind consideration to grant EOP for 6 months from the date of condonation and also condonation of late submission of installation certificate with applicable late fees. We have imported the capital goods and installed at our factory to complete the exports obligation as stipulated in the condition. We have obtained third party order for fulfillment of export order and managed to complete the exports to the extent of 82%. Due to COVID 19 LOCK DOWN had affected the exports and the balance export order was cancelled. Hence, the balance 18% exports obligation could not be completed. Even though the policy was facilitated to extend the EOP for fulfillment of balance export obligation, due to lack of procedure knowledge, we could not even be applied for EOP extension within the validity. Upon approaching the RA, concerned officers are given the knowledge that there was enough time to apply for EOP extension but same was not availed. Now, we have received Third Party Exports Order from M/s Prominent Machine Tools, No 60 & 61, 10th A Cross, Balaji Nagar, Peenya Indl Area, Thigalarapalya, Bengaluru 560058. With which we

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can complete the export obligation. We hereby enclose Purchase Order issued by Third Party Exporter. In light of the above, we humbly pray the honorable chairman of the committee and respected members to accept our prayer and condone the delay in submission of EOP Extension and to grant us EOP Extension for another 6 months from the date of condonation from the committee As put forward above, due to lack of procedure knowledge, even we could not submit the installation certificate in time and hence, pray the honorable chairman and other members of the committee to condone the delay in submission of installation certificate with applicable payment of penalty.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.54 M/s. UPL Limited, Mumbai

F.No. HQRPRCAPPLY00000598AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Request for Consideration of Duty Drawback S.Bills in Advance Authorization No. 0311010823 Dt. 24/01/2022 - File NO.108393/AM22.

This is a review case of PRC Meeting No.25AM25 held on 19.02.2025 (Case No.11) wherein Committee rejects the case.

Applicant Statement: Would like to give here below facts of the licence ? Obtained advance Authorization for exports of 3600 KL Triclopyr 480 GL EC (copy enclosed) Obtained Invalidation Letter No.1 dt.17.03.2022 for procuring 1616 MT Triclopyr Technical 97% indigenously from Amico Pesticides (copy enclosed) instead of direct import to save FORFEX Outgo and Amico completed supplies to us for export of Triclopyr 480 GL EC from May 22 onwards to Aug.23. Proportionate to procured quantity of 1616 MT of Triclopyr Technical 97%, we have to complete export obligation of 2305279 Ltrs of Triclopyr 480 GL EC , as per norms sanctioned of 0.701 kgs. Through an oversight UOM was mentioned in advance Authorization application as KGS instead of ?LTRS? and accordingly advance Authorization was issued, but EDI Systems at Customs was not accepting in Ltrs instead of kgs, so we had forceably exported 1110760 Ltrs under Duty Drawback Scheme from 11.05.22 to 02.09.22 , as Customer wanted material badly and we did not want to loose valuable Customer (Statement of Exports under DBK Enclosed). Balance 1195754 Ltrs were exported under above advance Authorization from 27.04.23 to 23.08.23. Kindly condone the mistake. Duty Drawback claimed against export of 1110760 Ltrs - Rs.1,26,03,029.47 RoDTEP Claim against export of 1110760 Ltrs - Rs. 77,55,724.00 We shall reimburse Duty Drawback + RoDTEP along with interest upon getting necessary approval. We had applied for online at DGFT Portal on 23.03.2022 and finally RA, Mumbai amended

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the UOM in licence as LTRS , vide amendment sheet no.1 dt.27.09.2022 as per Norms Committee Sanctioned in meeting no..NC/4/June/202223/5 Dt.29.06.2022 showing UOM as ?LTRS? in export product (copy of amendment sheet no.1 and norms enclosed). Obtained Invalidation Letter No.2 dt.01.09.2023 for procuring 907.600 MT Triclopyr Technical 97% indigenously from Amico Pesticides instead of direct import to save FOREX outgo (copy enclosed). Out of 907.600 MT, utilised only 394.500 MT . Balance quantity of 513.100 MT not utilised and we shall obtain non utilisation certificate from Amico Pesticides . Proportionate to procured quantity of 394.500 MT of Trichlopyr Technical 97%, we have to complete export obligation of 563046 Ltrs , which we have completed same under said under advance Authorization from 25.08.2023 to 28.06.2024 Give here below overall status of Licence ? Invalidation Letter No./Date R.M. Qty (in kgs) Supplied Qty (in kgs) To export proportionate to R.M.Qty (in Ltrs) Exported (in Ltrs) Shortfall (in Ltrs)

1/17.03.22	1616000	1616000	2305279	1195754	1109525	*	2/01.09.23	907600
394500	563046	563046	0	TOTAL	2523600	2010500	2868325	1758800 1109525

*As mentioned above we were exported 1109525 Ltrs under Duty Drawback Scheme (which is shortfall under Advance Authorization) We have completed more than 50% (i.e. 61.31%) exported obligation prorata to procured quantity. Enclosing herewith statement of Exports and Imports. Due to exports were made under Duty Drawback, there is excess imports of 777777.025 kgs against shortfall of 1109525 Ltrs in said Advance Authorization. In view of the above, we request your goodselves to kindly consider DBK S.Bill of 1109525 Ltrs under advance Authorization no. 0311010823 Dt.24.01.2022- File NO.108393/AM22 in PRC towards completion of export obligation for redemption. Incase any indemnity bond or to pay any fees, we are ready to pay same. Please intimate PRC approval to RA, Mumbai to accept the DBK S.Bills against advance Authorization for redemption of licence. Once our case in approved in PRC, we shall reimburse Duty Drawback & RoDTEP claimed along with interest.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.55 **M/s. PMEA Solar Tech Solutions Limited, Pune**

F.No. HQRPRCAPPLY00000610AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 3110067458 dated 28/06/2019.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.59) wherein Committee rejects the case.

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[Signature]

Applicant Statement: We have obtained subject License but Due to cancelled specific Dia export order we are unable to Export such Dia. Therefore we request you to please allow us extension now we have export in hand. We will complete export obligation within six months and close the case. Kindly request you to please give us extension from the date of Endorsement

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.56 M/s. Balaji Amines Limited, Maharashtra

F.No. HQRPRCAPPLY00013049AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 3110066800 dated 23/06/2017, 3110067125 dated 24/07/2018.

This is a defer case of PRC Meeting No.30AM25 held on 04-04-2025 (Case No.02) wherein Committee seek a comprehensive report from RA Pune.

Applicant Statement: Exempt materials are not mentioned in the invoices. As regards the endorsement of exempt materials in the invoices, it may be stated that our export product is a chemical item, generic in nature, which can only be manufactured, with the inputs allowed in the NC Ratification and there cannot be any substitutes to any of the imports allowed by the NC. This clearly attributes to the accountability of the import items used/consumed in the manufacturing of the ultimate exported product. It may also be stated that imports have been made against the Authorization, against which the Export Obligation has been fulfilled 100%, than imposed on the Authorization, in terms of both qty and value. We have moved shipment against deemed exports of our Authorization No 3110066800 Dtd 23.06.2017. While dispatching the material we had mentioned respected Authorization No & File No on Tax Invoice as this is deemed exports. We have clubbed two Authorization's . Export have done under authorization no - 3110066800 and Import have been done under authorization no - 3110067125. We have clubbed both the Authorization's. However, our R.A. office Pune had issued deficiency letter no 31AI04001151AM24 that Exempted material not mentioned in tax invoice as per FTP para 4.12 (iii) & (iv) & HBP 4.27. As we have already done 100% import and completed 100% export obligation. We request you to kindly consider our case and guide us to resolve this issue.

Comments of RA Pune were also seen.

Decision: Deferred. ECA report may be obtained.

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(Action: Applicant/ ECA Division)

Case No.57 **M/s. Tathya Texfab Private Limited, Mumbai**

F.No. HQRPRCAPPLY00000590AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330042302 dated 30/07/2015.

This is a review case of PRC Meeting No.26AM25 held on 25.02.2025 & 27.02.2025 (Case No.60) wherein Committee rejects the case.

Applicant Statement: Extension of export obligation period for our EPCG License No. 0330042302 dt 30.07.2015 File No. 039702100323 due to the current market situation and impact on companies due to the pandemic and lock down the functioning of our company and factory is completely slowdown. We have not been able to fulfill the export obligation. We now request you to kindly extend EOP for the above EPCG licence.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330042302 dated 30.07.2015 for a further period upto 31.12.2025 subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.58 **M/s. Microns India, Faridabad**

F.No. HQRPRCAPPLY00000219AM24

Meeting No.03AM26 held on 28.04.2025

Subject: Request to allow the shifting of CG due to change of the address of the business premises Condonation for delay issuance of installation certificate and consider the deemed export without mentioning EPCG authorization no on ARE 3 against EPCG Authorization No. 0530137860 dated 14.01.2005, EPCG Authorization No. 0530149813 dated 15.09.2009.

This is a defer case of PRC Meeting No.07AM25 held on 06-06-2024 (Case No.04) wherein Committee decided the firm shall furnish corroborative evidence and statement showing correlation of documents as well as copy of ARE-3 and Proof of receipt of payments through banking channel for considering the request to allow deemed export without mentioning the EPCG authorization on ARE-3 towards discharge of export obligation. Firm shall submit above documents within 30 days

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on BO Portal/ on mail to dgft@nic.in.

Applicant Statement: This has reference to the above; we would like to inform that we had issued EPCG Authorization No. 0530137860 Dt. 14.01.2005 and 0530149813 dt. 15.09.2009 for import of following capital goods detail given below:- S. No. Description QTY EPCG Auth. No. Date 1. NEW HAAS USA MAKE, MODEL SL-10 CNC TURNING CENTER WITH ACCESSORY 1 NOS 0530137860 14.01.2005 2. NEW MAKE USA MAKE , MODEL SL-20 CNC TURNING CENTER WITH ACCESSORY 1 NOS 0530137860 14.01.2005 3. OLD, USED NAMAMURA TOME SC-300 CNC LATHE S/N 304203 ALONG WITH ACCESSORIES 1 NOS 0530149813 15.09.2009 4. OLD , USED NAKAMURA TOME TMC-300 CNC LATHE S/N F300401 ALONG WITH ACCESSORIES 1 NOS 0530149813 15.09.2009 Showing the installation address at Plot No. 17, Sector-4, Faridabad-121006. We had made the import of above capital goods vide bill of entry no. 824839 dated 17.03.2005 and 719721 Dated 14.10.2009 respectively and get the installation certificate from independent chartered engineer with in prescribed time period i.e. 6 months (copy enclosed). Please note that the above said business premises on rent and in the year 2010 we had shifted our company to our own business premises situated to Plot No. 1140-1141, Sector-58, Faridabad. We had shifted our all plant and machinery at our new business premises. In that case our above mention capital goods also had been shifted vide Challan no. 6708 Dt. 30.11.2010 & 6707 Dt. 30.11.2010 and also get the installation certificate from independent chartered Engineer(copy enclosed). We had made amendment in our IEC regarding change of address but due to oversight we had not made amendment in our EPCG license. We had been also applied for issuance of installation certificate from Central Excise and finally get the installation certificate from central excise also. (Copy enclosed). We further stated that we had made supply to 100% EOU thru ARE-3 that is covered under deemed export and some supply made to directly our foreign buyer i.e. our direct export. But due to lack of knowledge we had not mentioned the EPCG authorization no. on our supply documents i.e. Shipping Bill in case of direct export and ARE-3 in case of Deemed Export. We undertake that we had not considered the above said shipping Bill and ARE-3 against any other EPCG authorization and we are liable to pay any government dues if arise in future. We further stated that we had applied for EODC on 18.07.2019 and 08.04.2019 before Addl. DGFT (CLA) New Delhi, vide key no. 1742173 and 1728056 respectively and also paid composition fees as well as custom duty with interest against unfulfilled export obligation Challan enclosed. In this regard we enclosed herewith following documents:- 1. Copy of EPCG authorization no.0530137860 dt.14.01.2005 and 0530149813 dt. 15.09.2009 2. Copy of installation certificate issued by independent chartered engineer 3. Copy of Transfer Challan no. 6708 and 6708 both dated. 30.11.2010 4. Copy of installation certificate issued by Central Excise 5. Copy of IEC certificate 6. Copy of MSME certificate 7. Copy of receipt of EODC application dated 18.07.2019 and 08.04.2019 8. Copy of duty paid Challan Now we request kindly regularize the installation of machines at our new factory premises i.e. ?Plot No. 1140-1141, Sector-58, Faridabad? and allow the shifting of Machine and condone the delay issuance of installation certificate from central excise department and also allow to consider our Deemed export documents without mentioning EPCG authorization

no. for fulfillment of export obligation.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it was decided to refer the issue to EPCG Division.

(Action: Applicant/ EPCG Division)

Case No.59 **M/s. Sanchita Frozen Foods Private Limited, Mumbai**

F.No. HQRPRCAPPLY00002662AM23

Meeting No.03AM26 held on 28.04.2025

Subject: Request for acceptance of MEIS Claim for the period 01.09.2020 to 31.12.2020.

This is defer case of PRC Meeting No.24AM25 held on 24.01.2025 (Case No.40) wherein Committee decided to refer the case the issue to PC-3 Division to check the history of the case and furnish its comments.

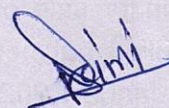
Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We created e-com reference No. 03/05/019/84800/0746/8940 date 11.11.2021 for MEIS application against following shipping Bill Nos. SR NO. SB NO SB DATE 1 5383568 23.09.2020 2 6478416 10.11.2020 For the exports made between 01.09.2020 to 31.12.2020 and tried to submit application but due to error we couldn't able to submit our application showing message that fund for providing the MEIS benefit for the period 01.09.2020 to 31.12.2020 has now breached the limit. As per Notification No.58/2015-2020 dated 07.03.2022 allocation of fund of Rs.5000 Cr was removed, but still we are not able to file due to above message and were waiting if window will start again for submission. Sir we are in to the limit of claim which is within 2 Cr. And you will find that our e-com reference is old but were not able to file application due to above message. We therefore request your good selves to kindly allow us to submit online file for claim of MEIS at the earliest for the export between 01.09.2020 to 31.12.2020.

Comments of PC-3 Division was also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

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Case No.60
Mumbai

M/s. Punjab Chemicals And Crop Protection Limited,

F.No. HQRPRCAPPLY00000296AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Re-validation of Authorization/Certificate against Advance Authorization No. 0311021051 dated 31/01/2023.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.94) wherein Committee rejects the case.

Applicant Statement: The product is specifically made for Japanese customer on their technology. During last year, their technical team suggested to change the equipment required for critical process to optimize the capacity and safety. Accordingly, the customer advised our company to keep the production on hold and procure equipment. As production was on hold we had to keep our import shipments on hold. Since now the equipments are in place and resume for productions. Our import shipment are lined up from Feb 25 onwards. We have export orders and we will complete the export obligation within the EO period. In view of above we kindly request you to please grant us import revalidation for another 6 months i.e. upto 31.07.2025 & oblige.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.61
Hyderabad

M/s. Pokarna Engineered Stone Limited,

F.No. HQRPRCAPPLY00000284AM26

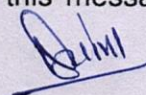
Meeting No.03AM26 held on 28.04.2025

Subject: Request For Waiver Of Condition 4 To The Chapter Heading 68109990 Of Import Policy.

This is a review case of PRC Meeting No.30AM24 held on 23.02.2024 (Case No.11) wherein Committee decided to accede to the request and allowed waiver of MIP condition for sale of goods manufactured by the EOU into the DTA for the items as applied but not exceeding 15% of the total production from 01st April, 2018 till 01st January 2024. The firm shall approach the DC within 30 days from the date of uploading of the minutes of meeting.

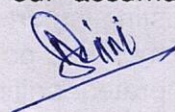
Applicant Statement: I extend my warm greetings and trust this message finds

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you in good health. It is with the utmost humility and respect that I, on behalf of Pokarna Engineered Stone Limited, approach you today. We deeply appreciate your unwavering dedication to serving our nation. We have a humble request that carries immense significance for our operations and the broader Manufacturing landscape of our great nation. About the Company ? Pokarna Engineered Stone Limited? (PESL) Our journey began on April 1, 2009, when we established a Special Economic Zone (SEZ) unit for the manufacturing of quartz surfaces in APSEZ, Atchutapuram, Visakhapatnam, Andhra Pradesh. Over the past 15 years, our unwavering commitment to excellence and dedication has propelled us to become a major contributor to India's foreign exchange reserves, with nearly 95% of our products earmarked for export. I am immensely proud to share that our Company has received the prestigious Top Exporter Award from CAPEXIL for three consecutive years, namely 2019-20, 2020-2021, and 2021-2022. This recognition further underscores our commitment to excellence in the export sector. Central to our mission has been our steadfast commitment to sourcing over 80% to 95% of our raw materials domestically. This conscious choice aligns with our vision to contribute to our nation's economic stability and growth. While we take immense pride in our contributions to the export sector, we now face a formidable challenge that warrants your kind intervention. Challenge faced by the company:- The goods we manufacture fall under the HS Code 6810 9990. However, our production process inevitably yields nearly 15% to 20% of Second Grade, Third Grade and export surplus (obsolescence designs of Grade-1) material in addition to our regular R&D trial productions and remnants from cut-to-size orders. Unfortunately, there is no viable export market for these materials, compelling us to explore domestic sales. The Government of India amended the ITC (Hs) policy vide Notification No 41(RE-2008)/2004-2009 dated 18.9.2008, the policy condition in Chapter 68 the condition is ?? Import of processed tiles/ slabs of agglomerated/ artificial stones is permissible, it mandates a CIF value of US\$ 50 or more per square meter? The existing import policy, as we interpret it, poses a substantial impediment to our operations. This policy stipulates that while the import of processed tiles/ slabs of agglomerated/ artificial stones is permissible, it mandates a CIF value of US\$ 50 or more per square meter. This condition does not account for the unique nature and market worth of the materials we intend to offer within the DTA. Furthermore, the policy does not differentiate between products based on their thickness. It uniformly applies a Minimum Import Price (MIP) of US\$ 50 per square meter to materials with thicknesses of 12mm, 20mm, and 30mm. Notably, the production cost of the 30mm thickness material is substantially higher, approximately 100%, compared to the 12mm variant. Treating these materials, the same way by imposing the same MIP does not appear equitable or rational. Earlier representations and Decision of PRC:-We gratefully acknowledge the Policy Relaxation Committee's (PRC) grant of a necessary MIP waiver in 2018 and 2024, details of which are as under: Sl.No. File Number PRC Meeting Period 1 F.No.01/60/162/22/AM19/PRC 02/AM19 dated 24.04.2018 Inventory till 31st March, 2018 2 F.No.HQRPRCAPPLY00007764AM24 30/AM24 dated 23.02.2024 Inventory till 31st December, 2023 In the decision of PRC dt.23.02.2024, waiver of MIP was allowed for sale of goods in DTA for the items applied but not exceeding 15% of total production from 1st April, 2018 to 1st January, 2024. Present submission and request to PRC:- Seeking a waiver of MIP notification as a special case to our SEZ unit as we are facing unintended hardship to liquidate our accumulated

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inventory in DTA. The Minimum Import Price (MIP) condition of \$ 50 per square meter.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. The Committee noted that it is not a PRC matter.

(Action: Applicant)

Case No.62 **M/s. Pokarna Engineered Stone Limited,**
Hyderabad

F.No. HQRPRCAPPLY00007764AM24

Meeting No.03AM26 held on 28.04.2025

Subject: Request For Waiver Of Condition 4 To The Chapter Heading 68109900 Of Import Policy.

This is a review case of PRC Meeting No.30AM24 held on 23.02.2024 (Case No.11) wherein Committee decided to accede to the request and allowed waiver of MIP condition for sale of goods manufactured by the EOU into the DTA for the items as applied but not exceeding 15% of the total production from 01st April, 2018 till 01st January 2024. The firm shall approach the DC within 30 days from the date of uploading of the minutes of meeting.

Applicant Statement: Request for waiver of MIP on accumulated Second & Third Choice & First Choice Export Surplus / Rejects / unsold old inventory and Remnants in Domestic Tariff Area (DTA) Without Minimum Import Price (MIP) The goods we manufacture fall under the HS Code 6810 9990. However, our production process inevitably yields nearly 15% to 20% of second and third-choice materials, export surplus, rejects, and remnants, in addition to our regular R&D trial productions and remnants from cut-to-size orders. Unfortunately, there is no viable export market for these materials, compelling us to explore domestic sales. In addition to the above, we would like to draw your attention to the specific challenges we face with our Grade-1 inventory. Due to the obsolescence of designs, Grade-1 materials sometimes encounter significant difficulties in gaining acceptance within the foreign market. Given the limited or negligible demand for such Grade-1 designs overseas, we are left with no viable option but to seek opportunities within the domestic market. To effectively address this concern, we respectfully request that consideration be given to an exemption for Grade-1 inventory that has been held in our inventory. Granting this exemption would not only help us navigate the challenges associated with Grade-1 materials but also contribute to the efficient utilization of resources that would otherwise remain idle. The existing import policy, as we interpret it, poses a substantial impediment to our operations. This policy stipulates that while the import of processed tiles/ slabs of agglomerated/ artificial stones is permissible, it mandates a CIF value of US\$ 50 or more per square meter. This condition does not account for the unique nature and

[Signature]

market worth of the materials we intend to offer within the DTA. Furthermore, the policy does not differentiate between products based on their thickness. It uniformly applies a Minimum Import Price (MIP) of US\$ 50 per square meter to materials with thicknesses of 12mm, 20mm, and 30mm. Notably, the production cost of the 30mm thickness material is substantially higher, approximately 100%, compared to the 12mm variant. Treating these materials, the same way by imposing the same MIP does not appear equitable or rational. We gratefully acknowledge the Policy Relaxation Committee's (PRC) grant of a necessary MIP waiver in 2018 for certain substandard grade slabs held by our company as of March 31, 2018. The details of which are as under: File Number F.No.01/60/162/22/AM19/PRC PRC Meeting No. 02/AM19 dated 24.04.2018 Copy of which is attached for ready reference. We had submitted two representations earlier for the periods from 1st April 2018 to 31st March, 2023 for waiver of MIP, the details are as under: Application Number and date Period Covered ARNPRCAPPLY02872657AM22 dated 21st October 2021, 1st April 2018 to 15th September 2021 ARNPRCAPPLY00069258AM24 dated 05th April 2023 16th September 2021 to 31st March 2023 We are now submitting a consolidated unsold inventory covering period from 1ST April, 2018 to 31st January 2024 and request your good selves to ignore the above two applications and consider this application submitted now for waiver of MIP, which covers the slabs mentioned in those applications and accumulated slabs still lying in inventory till 31st January 2024. The details are:- Inventory Number of Slabs as on 31st January, 2024 Second and Third grade, rejects and remnants and R & D Trial production 27628 1st Grade Export surplus & Non-moving 17507 Total 45135 Slab wise details of inventory is attached. We humbly request you to consider our application to waive MIP of US\$50 per square meter on accumulated substandard slabs viz., second and third grade, non-moving Grade-1, rejects, and remnants, in addition to our regular R&D trial productions and remnants from cut-to-size orders.

Decision: Case is withdrawn, as a request has already been considered earlier.

(Action: Applicant)

Case No.63 **M/s. Pashupati Sulzfab, Kolhapur**

F.No. HQRPRCAPPLY00000354AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Request for Waiver of Export Obligation against EPCG Authorization No. 3130006560 dated 04.05.2012.

This is a review case of PRC Meeting No.28AM25 held on 18.03.2025 (Case No.60) wherein Committee rejects the case.

Applicant Statement: Request for Waiver of Export Obligation against EPCG Authorization Dear Sir/Madam, With reference to the above subject, we wish to inform you that a devastating fire occurred in our factory and adjoining three units on 11th July 2017. Unfortunately, the machinery imported under the EPCG

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Authorization was completely destroyed in this incident. As a result, fulfilling the export obligation under the authorization is no longer feasible. We, therefore, request you to kindly consider our case sympathetically and grant us a waiver of the export obligation. We also request the closure of the case at your end without requiring any refund of duty. To substantiate our request, we are enclosing the following documents for your kind perusal: 1. Fire Brigade Report. 2. Insurance Company's Report. 3. Copy of the Cheque Received from the Insurance Company towards settlement of the claim. 4. Photographs and Newspaper Cuttings related to the fire incident. 5. Copy of the Police Panchnama. We humbly request your understanding of the significant loss of assets (machinery) that has made production impossible. We are hopeful for your favorable consideration and an expedited resolution of the matter.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.64 M/s. Eco Recyclers India, Haryana

F.No. HQRPRCAPPLY00012866AM25

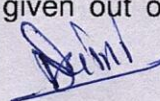
Meeting No.03AM26 held on 28.04.2025

Subject: Review of Request for waiver of duty plus interest and advise to RA, Panipat for issuance of Redemption Certificate/ Duty Relaxation in respect of EPCG Authorization No. 3330003643 dated 19/05/2015.

This is a review case of EPCG 9th Meeting of AM25 held on 18.12.2024 wherein Committee rejects the case.

Applicant Statement: EPCG committee has been rejected our case on 18.12.2024 vide file no HQRPRCAPPLY00007942AM24 - 18/18/AM-24/P-5. On the basis of report received by DOR (Drawback). Report as below of DOR(Drawback) department. DoR(Drawback Division) has sent following report vide O.M. dated 30.07.2024 :- (a) M/s. Eco Recylers had registered EPCG license no. 3330003643 dated 19.05.2015 at ICD Tughlakabad and filed bill of entry no. 9496334 dated 08.06.2015 for clearance of items i.e. Separator 300, Granulator 55 KW, Shredder 30 KW, Cyclone, Blower, Dust Extractor & Control Box/Intelligent Conveyer Unit imported from M/s. International Scaffolding Cp. LLC P.O. Box 30711, ASMAN, UAE under the above mentioned EPCG license no. 333 v558hubjb9in0-o,l./0003643 dated 19.05.2015. (b) The said bill of entry was examined by the proper officer i.e. Inspector Shed on 18.06.2015 in the presence of representative of the Customs Broker and goods were found to be new machinery viz. conveyor etc., which were as per the declaration and documents submitted by the party. Thereafter, the bill of entry was given out of charge on

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18.06.2015. Therefore, from the record of examination, it appears that the goods imported were new and not second-hand goods as alleged in the grievance. In this regards, we want to inform you that our Goods was delivered in the factory on 13th June 2015 (Container corporation of India limited confirm the same as a proof). Once again we want to inform you that we wanted to start a Recycling Plant but were cheated by Ashok Sharma & his son Raman Sharma, both resident of Samalkha, Panipat as they imported Old and Scrapped Machinery instead of New Machine and delivered us the same with the help of their relatives Surinder Singla (Director) and Nikhil Singla(Sales manager) in International Scaffolding Co LLC, Ajman, both residents of Panipat, Haryana. Sir, on further investigation , we found lots of fraudulent in the documentation as this scrapped machine was supplied by the accused to our factory at Barhi Industrial Area, Gannaur, Sonipat on 13/06/2015, but as per Custom documents the examination was done on 18/06/2015. We then filed Police complaint against this fraud to Respected Superintendent of Police, Panipat and after long enquiry FIR was filed against the accused persons at Samalkha, Panipat Police Station. The office of SP, Panipat had conducted Valuation of machinery through Registered Valuer and as per the Valuation Report, the machinery is 10-15 years old and it's market price is around Rs.24.50 Lacs whereas we were made to pay Rs1.25 Crore for the same. Later on we also found that as per The Shipping Bill SMSE 15C1308-3 Dated 27.4.2015 of the machine from UK clearly states that Hot Hydraulic machine and Presses are being sent instead of New Recycling Machine. While it should be considered that the old machinery was imported using EPCG License under which only NEW machinery is Permitted to be imported in our country. Sir, we have made several complaints in various departments regarding this fraud in Import of the machinery. Also we have submitted the Valuation Report to DGFT Office, Panipat and requested them to apply custom duty as per the Valuation Report of the machinery carried out by Police Department as our financial status is not well at all. I sincerely request the Respected Committee Members to help me sort this matter and kindly provide me Redemption Certificate/ Duty Relaxation as per this case. Also we required you to kindly grant us personal Hearing.

Decision: The committee went through the statement made by the firm in its application and noted that the facts of the case have not been clearly specified by the firm and hence decided to defer the case and call the firm for **Personal Hearing**.

(Action: Applicant)

Case No.65 **M/s. Rime Rich Foods Private Limited, Kerala**

F.No. HQRPRCAPPLY00013051AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 1030002615 dated 07/03/2014.

Applicant Statement: The application is for extension of time for fulfilling the

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export obligations under the EPCG Scheme. Due to natural disasters viz., floods in 2018 and 2019, the COVID-19 pandemic which adversely affected the market both internationally and domestically and caused acute financial distress, we could not meet the export obligations. We request you to grant 3-year extension to fulfill the same. Our efforts to revive operations are in full swing and secure financial support from institutions and financial partners are attaining fruition and our overseas buyers have also evinced interest to restart our dealings. We had paid substantial composition fee and requested for extension earlier which was granted, the same could not be put to use as the market conditions were adverse.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 1030002615 dated 07.03.2014 for a further period of 1 year, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)

Case No.66 M/s. Popular Garments & Knit Feb Pvt Ltd, Kolkata

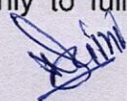
F.No. HQRPRCAPPLY00013340AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Request for EO extension against EPCG Authorization no. 0230009819 Dated 10.10.2014 and allow submission of installation certificate.

This is a review case of EPCG 1st Meeting of AM25 held on 11.03.2025 wherein Committee rejects the case.

Applicant Statement: This is with reference to EPCG Licenses being 0230009819 Dated 10.10.2014 issued under File No. 022102100386AM15 from RA Kolkata. This licence was issued to us for a duty saved value of Rs.1196835.88 against an Export obligation to Export for USD 105927.69 within a period of 6 years including block wise exports. Whereas the company had actually utilise the duty save value for Rs.1150526.30, and based on that company has to export 6 times of the actual duty saved value in 6 years As per the licence the AEP is NIL. But unfortunately due to COVID conditions for the next 2 years after its expiry, company could not fulfill any export obligation against the authorization. As soon as the situation in the international market streamlined and the company gradually picked up again its export market, it started fulfilling its previous export obligations against other EPCG Authorizations. In the meantime company obtained Block wise EOP Extension on 24.01.2023 and EOP extension up to 31.12.2023 on 23.06.2023. But unfortunately, since the company was in the process of fulfillment of E.O of another EPCG licenses, hence E.O against this license could not be fulfilled. But on the positive side, we have ongoing exports, available manufacturing capacity and immense export enquiries and opportunities which would enable us not only to fulfill this



export obligation but also unfulfilled E.O against other Authorization if any. Presently we are fully booked with export orders and even if given an opportunity of 1 Year EOP Extension from the date of endorsement, we are assured of fulfillment of E.O before the extended period once granted. Further we also request you to allow us to submit installation certificate as we are not aware of its submission in the past, due to the fact that we don't find any record with us. Earlier all our cases were being looked after by our previous export manager who unfortunately expired during the COVID.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0230009819 dated 10.10.2014 for a further period of 1 year, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

Case No.67 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00007212AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330043323 dated 23/12/2015

Applicant Statement: With reference to the above we wish to state that we have imported capital goods. Export obligation is still pending due to less orders and demand of cotton has dropped in the International market. Due to covid 19 disturbances and administrative issues all our staffs were remotely operating from home from different parts of country and so we could not manage to export the proportionate cotton within the validity period. Hence we request you to kindly revalidate this licence for atleast 1years. as we are planning to club our rest of open licence and redeem the licence at the earliest.

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330043323 dated 23.12.2015 for a further period of 1 year, subject to payment of composition fee as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.68 M/s. Santhosh Granites, Telangana

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F.No. HQREPCGPRAPP00000509AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Request for condone the procedural lapse not mentioning EPCG number in the shipping bills against EPCG Authorization No. 0930010207 dated 24/04/2014.

This is a review case of 9th Meeting of AM-24 of the EPCG Committee held on 19.01.2024 wherein Committee rejects the case.

Applicant Statement: Due to communication gap between our staff and due to lack of Foreign Trade Policy / Procedural documentation and also due to an inadvertent error, our CHA has not incorporated the relevant EPCG Licence number and date on the Free Shipping Bills. All the shipping bills that were filed during 2020- 21 and all are Direct Exports. E-BRCs also available in our name and realized in USD.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.69 M/s. Santhosh Granites, Telangana

F.No. HQREPCGPRAPP00000508AM25

Meeting No.03AM26 held on 28.04.2025

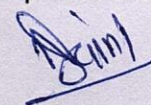
Subject: Request for condone the procedural lapse not mentioning EPCG No and date in the shipping bills against EPCG Authorization No. 0930013188 dated 22/06/2017.

This is a review case of 9th Meeting of AM-24 of the EPCG Committee held on 19.01.2024 wherein Committee rejects the case.

Applicant Statement: Due to communication gap between our staff and due to lack of Foreign Trade Policy / Procedural documentation and also due to an inadvertent error, our CHA has not incorporated the relevant EPCG Licence number and date on the Free Shipping Bills. All the shipping bills that were filed during 2019- 20 and all are Direct Exports. E-BRC?s also available in our name and realized in USD

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

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(Action: Applicant)

Case No.70

M/s. Vardhman Textiles Limited, Ludhiana

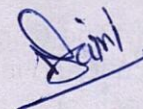
F.No. HQRPRCAPPLY00013391AM25

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 3011005705 dated 04/09/2024.

Applicant Statement: Extension of Export Obligation Period for Advance Authorization no. 3011005705 date 04/09/2024 (mandatory for exemption from QCO) - BILL OF ENTRY NO. 5814142 DATED 26.09.2024 and Export obligation date 180 days from BOE is 25.03.2025 TAIL SUBMISSION IS UPLOADED HEREWITH Subject: - Humble Submission for Extension of Export Obligation Period for Advance Authorization no. 3011005705 date 04/09/2024 (mandatory for exemption from QCO) Dear Sir, Ministry of Textiles vide Order No. S.O. 6143(E) dated 29.12.2022 requires the exporters of viscose fibres to obtain BIS certification for exporting their products to India. In the absence of the BIS certification export of viscose fibres is not permitted in India. Internationally reputed global brands direct that Indian textile industry shall use viscose fibres procured from specified reputed suppliers who are presently not QCO certified. But these raw material suppliers are globally well renowned and supply very good quality of viscose fibres. DGFT on the request of trade and industry issued notification no. 71/2023 dated 11.03.2024 and Para 2.03(A) of FTP 2023, permitting import of viscose fibre under advance authorization (exemption from mandatory QCO) where exporters of Viscose fibres have not obtained BIS certification for export of viscose fibre in India. While permitting import under advance authorizations, DGFT imposed certain conditions including the condition of ?export of resultant product manufactured from these fibres? within 180 days from the date of clearance of import shipment. It was also notified that if the exporter fails to export the resultant product, manufactured from said imported fibre, within 180 days, from the date of clearance of import shipment: - i) Unutilized material shall be destroyed in presence of GST/Custom Officials or same may be re-exported, ii) In addition, payment of duty along with interest, iii) Plus, composition fee of equivalent amount of 10% to CIF value of unutilized material. We are furnishing herewith particulars of the matter, in brief, for your kind information and consideration please: - ? We received an order from CDL Knit Ltd, Mauritius for export of 4600 kg of Seacell Lyocell Cotton Blended Yarn manufactured from specialized fibre called ?Seacell Lyocell? which is very costly fibre and comes under the category of Viscose Fibres. Price of this fibre is around USD 18.52 /kg (approx.) as against normal viscose price of USD 1.75/kg (approx.). As per the customer we have to export the yarn maximum by the end of September 2024. For delivery of the yarn by end of September 2024 we must have received the fibre in our plant in the first week of September 2024. ? As per the export order we have to import 1146 kg of Viscose Fibre from Smart fiber AG, Germany, who is exporting this product under its brand name ?Seacell Lyocell? ? SEACELL gives the skin natural strength, as the fibers are rich in minerals, antioxidants, and vitamins. The fibers are therefore good for the skin and the environment. It is suitable for a wide range of applications, from

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sports and leisure textiles to underwear and loungewear to home textiles. The integration of SEACELL fiber gives other textile materials a fluffy, silky feel with maximum comfort. It thus pioneers the demands of a new generation with an active and health-conscious lifestyle. ? Accordingly, we have obtained Advance authorization no. 3011005705 dated 04.09.2024 and approached our supplier Smart fiber AG, Germany for supplying Seacell Lyocell (Viscose Fibre) with the directions for dispatching the same by air keeping in view of urgency of the customer. But our supplier communicated us that they can supply the fibre only by end of September 2024 due to holidays and also being the special fiber, the same is manufactured only on the specific demand of the customer. ? Finally, we received the fibre in our plant by the end of September, 2024 i.e. after the last date of dispatch of the export.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3011005705 dated 04.09.2024 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No.71 M/s. Shibaam Polymers, Bangalore

F.No. HQRPRCAPPLY00000261AM26

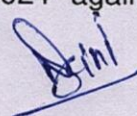
Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0711001449 dated 10/07/2021.

Applicant Statement: This is with respect to the above-mentioned Advance Authorization Details; we wish to inform you that we have completed the export obligation proportionate to the imports made upon receiving 1st EO Extension from 10/01/2023 to 10/07/2023 and 2nd EO extension from 10/07/2023 to 10/01/2024. However, the last export was made on 20.02.2024 vide shipping bill no 7674691 which is beyond the 2nd Extended EO Period. In light of the above, we humbly request the chairman of the committee and respective members to accept our request for further extension of the advance authorization validity up to 29th Feb 2024 to regularize the exports made beyond the extended EOP. In this regard, we hereby attach the statement of Exports and Imports duly certified by chartered accountant and ourselves along with Copy of Advance Authorization and extension letters issued by RA. Kindly do the needful and enable us to submit the application for EODC.

Decision: The Committee discussed the case on the basis of submission made by the applicant and in view of justification provided by the firm it decided to accede to the request and allowed EOP extension up to 29.02.2024 against Advance

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Authorization No. 0711001449 dated 10.07.2021 only for regularization purpose subject to payment of composition fees as per Policy provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Bengaluru)

Case No. 72 M/s. Detpak India Private Limited, Mumbai

F.No. HQRPRCAPPLY00000277AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Request to Revise approved norms - change in input serial number for export item serial no.1 and 2) against Advance Authorization No. 0310822472 dated 20/07/2018.

Applicant Statement: Ref: Adv Lic No.0310822472 Date. 20.07.2018, File no.03/94/040/00344/AM19 dtd.20.07.2018, Case no.33/7/83-ALC1/2018, HQ File no.01/83/050/00503/AM19/ Sir/Madam, We have obtained the above referred advance licence on no norms basis on 20.07.2018. We applied for fixation of norms and our norms approved vide case no.33/7/83-ALC1/2018, HQ File no.01/83/050/00503/AM19. (Copy enclosed) But at the time of filing the online application of the subject licence, there was mistake in selection of input items serial numbers against the export items. Therefore, the norms against export items approved were also according to the details filed at the time of application which was not correct. This has happened by oversight. 1) We have applied for review of norms for the same. The file number received for Review of norms was HQRNORMAPPLY00244219AM22. We got deficiency letter against our request on 06.12.2021. Also, we responded the deficiency with required documents. But still our request for review of norms was rejected. 2) Now we cannot apply for review of norms in DGFT portal as we are getting message as ?Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes Applicants allowed to submit review applications within 12 months from the date of publication of the Norms HQ file minutes? 3) We therefore requesting you to please allow us revise norms for the subject advance licence, so that we can able to close the licence. We have already done import and also fulfilled the Export obligation in the aforesaid advance licence. 4) We are enclosing herewith the approved norms copy ? Meeting no.1/83-ALC1/2019 dtd.04.04.2019, Case No.33/7/83-ALC1/2018, HQ File no.01/83/050/00503/AM19. a) Against export item serial no.1, input item allowed is BLEACHED GR (Paper). But the input material PEFC FIBERGREEN (Paper) is also the input for export serial no.1 i. e PAPER BAGS. b) Against export item serial no.2, input item required is Aracell Ovenable (Ovenable Paper Roll) (instead of PEFC FIBERGREEN (Paper) 5) We therefore request you to please revise the norms serial numbers as per details mentioned below - The details of Export wise input consumed enclosed in request letter. For Export Sr.No.1 6) Please note that we have not imported as well as exported items against serial no. 3,4 and 5. We are enclosing herewith following documents for doing the needful. 1) Copy of approved norms 2) ANF 4B (application for Revision of approved norms) 3) Hard copy of Advance Licence No.0310822472

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dtd.20.07.2018 4) Hard copy of application filed online with payment and submission details. 5) Appendix 5B 6) Appendix 4E, Appendix 4K and Process Flow Chart 7) Copy of Deficiency letter received against review of norms. 8) Reply submitted against the deficiency received for review of norms We request you to please revise the norms as stated above for the subject advance licence, so that we can able to apply for closure.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No.73 **M/s. Warangal Spices Company Private Limited,**
Telangana

F.No. HQRPRCAPPLY00000279AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 3411002780 dated 15/09/2022.

Applicant Statement We had made imports of "DRIED WHOLE CHILLY (PAPRIKA) WITH PUNGENCY LESS THAN 5000 SHU AND COLOR VALUE ABOVE 4000 UNIT GENUS CAPSICUM"? vide bill of Entry as per given in ANF-4F? in Total Qty-207992kgs and We are not able to fulfill Export of "GROUND CHILLE POWDER" in Qty-200000kgs by our above said Advance Authorization No.3411002780 DT 15/9/2022. . So, We humbly request, Please consider to approve for further period six months for valid upto 15-9-2025 for fulfillment of pending EO as per our Requisition

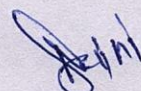
Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411002780 dated 15.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)

Case No. 74 **M/s. Warangal Spices Company Private Limited,**
Telangana

F.No. HQRPRCAPPLY00000280AM26

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Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 3411002846 dated 29/09/2022.

Applicant Statement: We had made imports of ?WALNUT SHELLLED? vide bill of Entry as per given in ANF-4F? in Total Qty-6000kgs and We are not able to fullfill Export of ?WALNUT KERNAL? in Qty-3000gs by our above said Advance Authorization No. 3411002846 DT 29/9/2022. So, We humbly request, Please consider to approve for further period six months for valid upto 29-9-2025 for fullfill of pending EO as per our Requisition.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 3411002846 dated 29.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Vadodara)

Case No.75 M/s. Piramal Pharma Limited, Mumbai

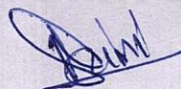
F.No. HQRPRCAPPLY00000362AM26

Meeting No.03AM26 held on 28.04.2025

Subject Request Hon'ble Chairman of PRC for relaxation of filing Cenvat certificate and Annexure II by relaxing the ANOMOLIES IN THE documents REQUIRED FOR SUBMISSION OF DEEMED EXPORT DRAWBACK of Public notice 18/2015- 20 dated 23-09-2020.

Applicant Statement: We Piramal Pharma Limited ,100% EOU are thankful to the DGFT for amending Para 7.03(b) of the FTP (vide Notification No.28/2015-2020 dated 31st October, 2019),and restoring the Refund of Duty Drawback of duty paid on Inputs allowed on all Industry Rate with retrospective effect from 05.12.2017 by the time Notification was issued time for 2017-18, and 2018-19 were time barred. In continuation of said notification dated 31st October 2019, DGFT has revised ANF7A and has not ified procedure for claiming TED and DBK. In this connection we wish to bring to your kind notice that said Public Notice No.18/2015-20 dated 23.09.2020 contains a few anomalies regarding documentation to be furnished. By the time Documentation prescribed 2019-20 claim time barred. We are bringing to your kind notice regarding anomalies in the said public notice as explained hereunder: 1.1 Sl.No.23(1) of the said Public Notice No.18/2015-20 dated 23.09.2020 prescribes the ??23. Check List of documents to be attached duly scanned or submitted in the physical form at counter which is reproduced below: We once again request you kindly to rectify the above anomalies so that EOUs can claim refund of TED and Drawback, failing which the benefit will remain on paper only. We request Hon ble Chairman PRC to relaxation of filing Cenvat certificate, Annexure II etc by relaxing Public notice

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18/2015-20 dated 23-09-2020 as per anomalies submitted.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it was decided to refer the issue to PC-6 Division for suitable action.

(Action: Applicant/ PC-6)

Case No. 76 M/s. Laguna Clothing Private Limited, Bangalore

F.No. HQRPRCAPPLY00000358AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0710117265 dated 11/11/2020.

Applicant Statement: This is with respect to the above-mentioned special advance authorization. We would like to inform you that the actual EO period of the authorization was up to 11/05/2022 and further we had obtained 1st EO Extension from 11/05/2022 to 11/11/2022 and even though this is normal advance authorization, while applying for 2nd EO Extension we are getting an error stating As Your Application is Made Under Appendix 4J, you are not Allowed for 2nd EO Extension. We would like to inform you that we could not complete the export obligation in full due to cancellation of export orders. However, we could not complete the balance export obligation as we could not compete with the overseas prices. And now the validity of the extended period is also expired. After several negotiation now we have obtained the export orders and we could complete the balance export obligation. We pray before the honorable chairman of the committee and respected members to relax the policy and accept our request for further extension of 6 months from the date of PRC decision and enable us to complete the balance export obligation and obtain EODC from RA Bangalore. Copy of the Advance Authorization and extension letters along with error screen shot attached.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 77 M/s. ASPN Tubes Private Limited, Delhi

F.No. HQRPRCAPPLY00000350AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511014463 dated

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25/08/2022.

Applicant Statement: With reference to the Advance Authorization No. 0511014463 dated 25.08.2022 we wish to inform you that we have fulfilled the export obligation to the extent of 32.35% within the extended validity of the of authorization i.e. 25.02.2025. For the balance quantities, the demand was postponed by our Customer, hence we could not fulfill the export obligation within the extended validity of the authorization. Currently we have obtained the valid exporter orders against which we can fulfill the export obligation, hence we could humbly request your goodself to grant us the extension of our export obligation for a period of 6 months from approval Further, we hereby declare that unutilized imported procured inputs are available with us with proportionate to unfulfilled export obligation. We are enclosing herewith copy of Advance Authorization No. 0511014463 dated 25.08.2022, MSME registration Copy and valid Export orders for your perusal. Your prompt and favorable response shall be highly appreciated. Thanking You, Yours faithfully, For ASPN Tubes Private Limited. Pankaj Agarwal Director

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511014463 dated 25.08.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No. 78 M/s. PSP Projects Limited, Ahmedabad

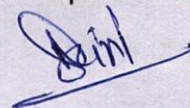
F.No. HQRPRCAPPLY00000313AM26

Meeting No.03AM26 held on 28.04.2025

Subject Export of services to Developer/Co-developer particularly Constructions and related engineering services where payment is realized in INR against EPCG Authorization No. 0830004149 dated 11/03/2011, 0830004157 dated 16/03/2011, 0830005100 dated 12/10/2012.

Applicant Statement: Kindly refer Sr no 2 , 64, 65 of Minutes of meeting of EPCG Committee dated 11march 2025 directed firm to apply to PRC we therefor submitting application to PRC M/s. PSP Projects Limited is a multidisciplinary construction company that offers a wide range of construction and allied services across various sectors, While the company initially focused on projects in the Gujarat region, it has recently expanded its geographical footprint to other states, diversifying its portfolio of services and catering to a broader range of clientele. We have obtained above mentioned EPCG authorizations under Service Provider category as per Sr. No. 3 i.e. Constructions and related engineering services of Appendix 41 Dtd. 18.02.2011 from Jt. DGFT, Ahmedabad for import of Capital

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Goods. The actual duty saved amount permitted and utilized is as below: Sr. No. Authorization No. Date Category Duty saved amount allowed in INR Duty saved amount debited in INR

1.	0830004149	11.03.2011	3% customs Duty	12,18,397	8,16,007
2.	0830004157	16.03.2011	3% customs Duty	3,06,250	3,06,250
3.	0830050100	12.10.2011	0% customs Duty	18,39,675	16,73,960
Grand Total				33,63,322	27,98,217

As per the conditions of authorization we have fulfilled the export obligations by rendering the construction services in multiple SEZs as per the following list, where we have received orders from the co-developer. The copies of the orders are enclosed for your ready reference. In such cases we are acting as sub-contractors to the co-developer. Customer Name SEZ Location Intas Pharmaceuticals Ltd., Pharmez Matoda, Gujarat Zydus Infrastructure Pvt. Ltd., Pharmez Bavla, Gujarat Cadila Healthcare Ltd., Zydus Pharma SEZ Matoda, Gujarat Brigade (Gujarat) Project Pvt. Ltd., GIFT Gandhinagar, Gujarat Further, SEZ is treated as 'deemed foreign territory' within India for trade and commerce and governed by the provision of Section 2 (m) (ii) of SEZ Act 2005, which deals with definition of exports. The relevant definition is reproduced here under: Quote: 2 - Definitions (m) 'export' means (i) taking goods, or providing services, out of India, from a Special Economic Zone, by land, sea or air or by any other mode, whether physical or otherwise; or (ii) supplying goods, or providing services, from the Domestic Tariff Area to a Unit or Developer; or (iii) supplying goods, or providing services, from one Unit to another Unit or Developer, in the same or different Special Economic Zone; Unquote: For rendering the services in SEZs to SEZ co-developer we have received the export proceeds in INR which is in compliance with provision for realization of export proceeds as given in para 5.7.2 of HBP 2010-11 and 2012-13, updated on 23.08.2010 and 05.06.2012, respectively. The relevant provision is reproduced here under: Quote: 5.7 Conditions for fulfillment of Export Obligation In addition to the conditions mentioned in paragraph 5.5 of FTP, the following conditions shall also be applicable for fulfillment of export obligation: 5.7.2 Export proceeds shall be realized in freely convertible currency except for deemed exports. Exports to SEZ units /Supplies to developers/ Co-developers, irrespective of currency of realization would also be counted for discharge of Export Obligation. Unquote: The above said provision has continued under paragraph 5.11 of the HBP effective from 01.04.2015, and remains applicable to date. The relevant provision is reproduced here under: Quote: Handbook of Procedures 2015-20 (w.e.f. 01.04.2015) 5.11 Realization of Export proceeds Export proceeds shall be realized in freely convertible currency except for deemed exports. Exports to SEZ units /Supplies to developers/ co developers

Decision: The Committee went through the justification made by the applicant and discussed the matter at length. The Committee decided to accede to the request and relaxed the provisions to allow the export proceed received in INR from SEZ/ SEZ Co-developers for the discharge of export obligations under EPCG Authorization Nos. 0830004149 dated 11.03.2011, 0830004157 dated 16.03.2011, 0830005100 dated 12.10.2012 subject to payment of composition fee @ of 1% of duty saved value against which EO was to be fulfilled. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ahmedabad) - 62 -

Case No. 79

M/s. R.K.Cottons, Tamil Nadu

F.No. HQRPRCAPPLY00000310AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Revalidation Of Expired Rosctl E Scripts Authorization No. 2211076591 dated 26/11/2022, 2211082850 dated 26/11/2022, 2211123530 dated 28/11/2022, 2212026511 dated 13/12/2022, 2211051634 dated 25/11/2022, 2211114779 dated 27/11/2022, 2212001725 dated 01/12/2022, 2212001613 dated 01/12/2022, 2211053144 dated 25/12/2022.

Applicant Statement: With reference to our following ROSCTL E scripts the validity of the scripts already expired. So we are unable to utilize the Scripts. We request you to kindly revalidate the Scripts for another one year for utilization purpose. Details of Expired Scripts S.No. SCRIPT NO & DATE AMOUNT VALIDITY DATE PORT CODE 01 2211076591 / 26.11.2022 27262.00 26.11.2024 INMAA4 02 2211082850 / 26.11.2022 324332.00 26.11.2024 INCOK1 03 2211123530 / 28.11.2022 222517.00 28.11.2024 INTUT1 04 2212026511 / 13.12.2022 188018.00 13.12.2024 INNSA1 05 2211051634 / 25.11.2022 8617.00 25.11.2024 INMAA4 06 2211114779 / 27.11.2022 54145.00 27.11.2024 INMAA4 07 2212001725 / 01.12.2022 188422.00 01.12.2024 INTUT1 08 2212001613 / 01.12.2022 342112.00 01.12.2024 INNSA1 09 2211053144 / 25.11.2022 151559.00 25.11.2024 INTUT1.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.80

M/s. Nayara Energy Limited, Mumbai

F.No. HQRPRCAPPLY00000307AM26

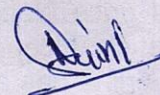
Meeting No.03AM26 held on 28.04.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0310818150 dated 02/01/2018, 0310823363 dated 28/08/2018.

Applicant Statement: Our request for clubbing was rejected by the concerned RA on the grounds that the relevant catalysts mentioned in both the authorizations are different and not common and hence do not meet the requirements of paragraph 4.36 (x) of HBP 2023. Seeking relaxation for Clubbing of advance authorization No. 0310818150 dated 02.01.2018 and 0310823363 dated 28.08.2018 specifically imported inputs i.e. Catalyst, and redemption thereof.

Decision: The Committee went through the submission made by the firm and

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discussed the matter at length and it was decided to refer the issue to the concerned Norms Committee to examine the request of the firm for clubbing of Advance Authorization Nos. 0310818150 dated 02.01.2018, 0310823363 dated 28.08.2018.

(Action: Applicant/ Norms Committee)

Case No 81 M/s. Mauria Udyog Ltd, Haryana

F.No. HQRPRCAPPLY00000291AM26

Meeting No.03AM26 held on 28.04.2025

Subject: To submit the Application of MEIS.

Applicant Statement: We are writing to request your kind intervention in claiming the Merchandise Exports from India Scheme (MEIS) benefit for exports made for the Financial Year 2017-18 2018-19, 2019-20 and 2020-21 . After intervention of DGFT HQ Bank has issued some the Bank Realization Certificate. Now we request to the Department, Please Open the Window where we can claim the MEIS for the for the Financial Year 2017-18 2018-19, 2019-20 and 2020-21.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and it was decided to refer the issue to PC-3 Division.

(Action: Applicant/ PC-3)

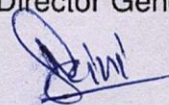
Case No 82 M/s. Pahwa Manufacturers, Lucknow

F.No. HQRPRCAPPLY00000286AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Second re-validation against Licenses for Restricted Items Authorization No. 0111007094 dated 03/02/2023.

Applicant Statement: Sir we have issued Licence No.0111007094 Dt.03/02/2023 which is revalidated till 03/02/2025.We are importing this raw material from Last 18 years & getting Licences from you regularly & no one in India is manufacturing this raw material. To clear our Items of Import we got Form X no.113 which is initially valid till 03/08/2024.When our Licence is revalidated till 03/02/2025 we have make a application on 15th November 2024 to revalidate our Form X also till 03/02/2025.We got our another Form X revalidated on 5th January 2025 & be informed that Form X validity is by default the validity of Import Authorization. We have at once placed order to our Italian company to dispatch our goods before expiry of our Licence i.e. 03/02/2025.They have issued us Airway Bill & To ship the goods Airline has asked for Permit /Certificate from Director General Civil Aviation.



We have applied permit for our shipment to DGCA on 22/01/2025 & they have granted us certificate on 01/02/2025 valid till 03/02/2025. Sir it is not possible to get space with airline in two days Therefore sir we request you please to revalidate our licence for Six months so that we can Import our item as our raw material is finished & our Labour is sitting Idle.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No 83 M/s. Print Zone, Gujarat

F.No. HQRPRCAPPLY00000285AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 2430001786 dated 26/11/2012.

Applicant Statement: Dear Sir, In this regard, we would like to state that we have filed EPCG application into your office as on dated 17.01.2023 (copy attached & may be seen as Annexure - A). However, on 18.12.2024 it was rejected (copy attached as Annexure - B). Details and points covered under the said PRC application are mentioned below: We are manufacturer exporter of miscellaneous items like 1. Ruled paper, 2. Envelops, 3. Cartons, Boxes and Case of Corrugated paper of paper Board, 4. Exercise Books, 5. Printed Books, 6. Commercial Catalogues, 7. Printed Paper - etc. etc. We obtained an EPCG License No. 2430001786 dt. 26.11.2012 under Zero duty, for import of Heidelberg CD 74 5 LX F age 2003 serial no. 450348 impressions 114 Min item. Specific EO imposed in the license is USD 8,34,525.98. Till now, we have made exports to the tune of 81.95% i.e. USD 6,83,858.38 within original EO of 6 + 2 years of extension. However, due to COVID - 19, we could not complete 100 % EO within 6+2 = 8 years. After that, there have been so much travel restriction across the world. So we are unable to move freely. Economy in the world are struggling and it is unable to stand on its feet. While there were fewer export orders due to COVID - 19 since March - 2020, - (overseas as well as deemed) few buyers also cancelled their orders placed with us. 2) Also due to the shift to digital era, requirement of paper / our products has reduced to a large extent, due to which demand of our product has been reduced & it is becoming difficult to continue with our current line of products. 3) However, now we have orders in hand for exports - copies attached. Our sales team continued their efforts to get exports / deemed supply orders and by Grace of God, we will be able to make supplies & complete the export obligation by 31.12.2023. Prayer: In view of forgoing reasons (beyond our control), it is prayed that we may be allowed to make exports even after dt. 26.11.2020 for this license. We request for EO Ext. for up to 31.12.2023 so that we may complete / balance EO. We pray

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EO extension without any penalty on us, due to unforeseen COVID - 19. We have already submitted a request letter into the DGFT RA-Rajkot to grant auto extension till 31.12.2021 as per notification no. 28/2015-2020 Dt. 23.09.2021, copy of acknowledgment is attached herewith for your kind reference. 4) "In this EPCG License, there was an initial agreement (copy attached as Annexure C) with Buyer that its realization would be in INR only. Now in 8 years of export in this license, its realization in INR is 100% but in FC, the realisation in FC is short by 20% due to exchange rate fluctuation during these years." 5) Therefore, we request you to please ratify our realisation in INR value as 'full & complete' for the purpose of redemption, by relaxing Policy. 5.(a) We also emphasise that without giving your EO ext., we shall not be able to make physical exports, as Customs don't allow it without your permission / EO Ext. 6) Prayer: (i) Pls. grant us EO Ext. for Six months so that we may export to fulfill EO. (ii) Pls. also ratify our realisation in INR value as 'full & complete' for redemption purpose. Also attached request letter. Pls. see .

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No 84 M/s. Baosteel India Company Private Limited, Mumbai

F.No. HQRPRCAPPLY00000398AM26

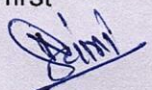
Meeting No.03AM26 held on 28.04.2025

Subject: Norms Fixation against Advance Authorization No. 0310831321 dated 30/08/2019.

Applicant Statement: We are writing to inform you that we had applied advance license under no norms & our norms were rejected by Delhi norms committee. As our all obligation fulfilled against advance license, due to norms not approved, concern RA needs norms approval copy for closure application. We are currently attempting to initiate a review application for reopening the case, but unfortunately, we are facing an error on the portal and are unable to proceed with this process. It appears that the option of submit the review application is not available. Here we request to you pls. do needful & advise us how to proceed further. And guide us with steps for doing application. pls. reopen our case manually for approval of norms.

It was noted that the NC Minutes are of 2022.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated for needful, provided it is a first



application/first Review.

(Action: Applicant/ Norms Committee)

Case No 85 **M/s. Baosteel India Company Private Limited, Mumbai**

F.No. HQRPRCAPPLY00000397AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Norms Fixation against Advance Authorization No. 0310830018 dated 01/07/2019.

Applicant Statement: We are writing to inform you that we had applied advance license under no norms & our norms were rejected by Delhi norms committee. As our all obligation fulfilled against advance license, due to norms not approved, concern RA needs norms approval copy for closure application. We are currently attempting to initiate a review application for reopening the case, but unfortunately, we are facing an error on the portal and are unable to proceed with this process. It appears that the option of submit the review application is not available. Here we request to you pls. do needful & advise us how to proceed further. And guide us with steps for doing application. pls. reopen our case manually for approval of norms.

It was noted that the NC Minutes are of 2022.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No 86 **M/s. Baosteel India Company Private Limited, Mumbai**

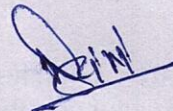
F.No. HQRPRCAPPLY00000399AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Norms Fixation against Advance Authorization No. 0310834749 dated 10/02/2020.

Applicant Statement: We are writing to inform you that we had applied advance

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license under no norms & our norms were rejected by Delhi norms committee. As our all obligation fulfilled against advance license, due to norms not approved, concern RA needs norms approval copy for closure application. We are currently attempting to initiate a review application for reopening the case, but unfortunately, we are facing an error on the portal and are unable to proceed with this process. It appears that the option of submit the review application is not available. Here we request to you pls. do needful & advise us how to proceed further. And guide us with steps for doing application. pls. reopen our case manually for approval of norms.

It was noted that the NC Minutes are of 2022.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms Committee for the grounds as stated for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No 87 M/s. Baosteel India Company Private Limited, Mumbai

F.No. HQRPRCAPPLY00000400AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Norms Fixation against Advance Authorization No. 0310826518 dated 22/01/2019.

Applicant Statement: We are writing to inform you that we had applied advance license under no norms & our norms were rejected by Delhi norms committee. As our all obligation fulfilled against advance license, due to norms not approved, concern RA needs norms approval copy for closure application. We are currently attempting to initiate a review application for reopening the case, but unfortunately, we are facing an error on the portal and are unable to proceed with this process. It appears that the option of submit the review application is not available. Here we request to you pls. do needful & advise us how to proceed further. And guide us with steps for doing application. pls. reopen our case manually for approval of norms.

It was noted that the NC Minutes are of 2022.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to relax the provisions of Para 4.17 of HBP and refer to the concerned Norms



Committee for the grounds as stated for needful, provided it is a first application/first Review.

(Action: Applicant/ Norms Committee)

Case No 88 M/s. Baosteel India Company Private Limited, Mumbai

F.No. HQRPRCAPPLY00000401AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Norms amendment against Advance Authorization No. 0310826519 dated 22/01/2019.

Applicant Statement: We are writing to inform you that we had applied advance license under no norms & our norms were rejected by Delhi norms committee. As our all obligation fulfilled against advance license, due to norms not approved, concern RA needs norms approval copy for closure application. We are currently attempting to initiate a review application for reopening the case, but unfortunately, we are facing an error on the portal and are unable to proceed with this process. It appears that the option of submit the review application is not available. Here we request to you pls. do needful & advise us how to proceed further. And guide us with steps for doing application. pls. reopen our case manually for approval of norms.

It was noted that the NC Minutes are of 2019.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No 89 M/s. Umedica Laboratories Private Limited, Mumbai

F.No. HQRPRCAPPLY00000396AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311015115 dated 30/05/2022.

Applicant Statement: We have obtained the said advance authorization with PC 9 condition and imported RM namely Ascorbic Acid Qty.3700 kg and Sodium Ascorbate Qty.500 kg for manufacturing formulations of Vitamin C Tab 500 mg. (Ascorbic Acid 400 mg and Sod Ascorbate 100 mg) Subsequently, we have not

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fulfilled the export obligation within the stipulated time period due to some unavoidable circumstances as overseas Buyer had cancelled the export order due to changes in the strength of Tablets / capsules and meantime slake in the Market of their Buyer country. Hence the delays in the fulfill the export obligation within initial EO period and we have applied for 1st EOP extension to RLA Mumbai which is granted for 6 months from the date of expiry of initial E O period up to 19.03.2024. We have partly exported 34.73 % within the initial period and partly exported 59.48 % after expiry EOP extension period granted by RLA Mumbai. We humbly request you to kindly consider in the above request and grant us EOP extension up to 30.07.2025 to fulfill remaining balance 5.79 % pending export obligation which we have committed to the overseas Buyer for complete the export order.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311015115 dated 30.05.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No 90 **M/s. Parijat Industries (India) Private Limited, Delhi**

F.No. HQRPRCAPPLY00000407AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511014260 dated 12/08/2022.

Applicant Statement: We are a manufacturer and exporters of Agrochemicals & Allied Products viz Insecticides, Herbicides, Fungicides, etc and our manufacturing units are in Ambala/Haryana and Vadodara/ Gujarat. We have imported raw material under above said Advance License. The overall export obligation fulfilled is approx. 88 % till date. Due to after effect of Covid-19 pandemic and unexpected current market situation, export orders for this commodity is not received timely, so fulfillment of our export obligation approx. 12 % is pending now. As per CIB certificate, Export item under license cannot be use domestically, it is meant for export only. Due to above circumstances, applicable imported goods are lying with us. We have also received an export order which will be execute by May 2025. Proforma invoice of the same has been enclosed for your reference. Our export products are seasonal products and specific to crops which depends on country-to-country weather condition also. We have obtained EOP of 1st & 2nd also which was valid up to 12-Feb-25. In view of the above, we hereby request you to allow us extension period for at least one year i.e. up to 12.02.2026. to fulfill remaining export obligations under the said license.

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Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511014260 dated 12.08.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No 91 M/s. Parijat Industries (India) Private Limited, Delhi

F.No. HQRPRCAPPLY00000597AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511006566 dated 01/12/2021.

Applicant Statement: We are a manufacturer and exporters of Agrochemicals & Allied Products viz Insecticides, Herbicides, Fungicides, etc and our manufacturing units are in Ambala/Haryana and Vadodara/ Gujarat. We have imported raw material under above said Advance License. The export obligation fulfilled is approx. 59.35% till date. Due to Covid-19 pandemic and Russia- Ukraine war, expected export orders for this commodity is not received timely, so fulfillment of our export obligation approx. 40.65% is pending now. As per CIB certificate, Export item under license cannot be use domestically, it is meant for export only. Due to above circumstances, applicable imported goods are lying with us, waiting for export orders. Our export products are seasonal products and specific to crops which depends on country-to-country weather condition also. Previously, we have obtained your kind approval for six-month extension which was valid up to 06.12.2024. But, unfortunately we have not fulfilled export obligation in this allowed period. We are expecting export orders from our customer in this season likely by Jan 2025- May 2025, hence we required another EOP extension approval under this Advance Authorization. In view of the above, we hereby request you to allow us extension period for at least Six month i.e. up to 06.06.2025 to fulfill remaining export obligations under the said license.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511006566 dated 01.12.2021 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.92

M/s. MG Acryplast Industries Private Limited,

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Gujarat

F.No. HQRPRCAPPLY00000404AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0811007040 dated 17.01.2023.

Applicant Statement: We are submitting application against advance Authorization No. 0811007040 for Revalidation Import Item No. 1 We have Export Goods Export Net Qty. 141.930 MT So We will Import Balance Material Against Above Export. So Please Approve Application for Revalidation. And We were not goods Import Due to Material Pricing Issue. Now Price is Best So We will Import Goods.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.93 M/s. MG Acryplast Industries Private Limited, Gujarat

F.No. HQRPRCAPPLY00000402AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0811006555 dated 28.11.2022.

Applicant Statement: We are submitting application for Revalidation for Import Item S No 2 because We have Export Qty 12.865 MT Against Export Item S, No. 2. And We are not importing Goods due to Import Material Price is High comparison to Indian Material Now Price is down So We are importing Goods. So Please Approve Application.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.94 M/s. Shahi Exports Private Limited, Delhi

F.No. HQRPRCAPPLY00000403AM26

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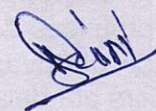
Meeting No.03AM26 held on 28.04.2025

Subject: Closure of Authorizations against Advance Authorization No. 0710116177 dated 27/02/2020.

Applicant Statement: Request for regularization of Special Advance Authorization No. 0710116177 dated 27.02.2020 ? non-realization of FE of \$16,934.40 due to insolvency of the buyer. Ref: Decision of PRC Meeting No. 21AM25, Case No. 40 regarding non-realization of FE of \$16,934.40 for Shipping Bill No. 3051441 Dear Sir, The abovementioned matter was deliberated in the PRC meeting mentioned above, wherein the committee advised to contact the respective RA for further examine the case in terms of existing policy. We approached the RA, but the RA, quoting para 2.54 of the current FTP, again asked us to pay duty and interest on the material used for manufacturing garments exported under shipping bill no. 3051441 against which we could not realize the export proceeds as the buyer went bankrupt. A copy of the RA letter is attached. Background of the case: We obtained the above-mentioned ?Special Advance Authorization? (Copy attached) from RA, Bengaluru, for import of Polyester Fabric to export Ladies' blouses against specific export orders of two buyers as per the details below: Description Quantity Value As per the Authorization: Imports 14491.00 Sq. M \$ 16940.51 Exports 8293 Pcs. \$ 69661.20 Value Addition 116% As per actual Utilization: Imports 14485.00 Sq. M. \$ 16207.67 Exports 6119 Pcs \$ 30893.17 Import Entitlement 10708.25 Sq. M. \$ 11981.76 Excess imports *** 3777.00 Sq. M. \$ 4225.91 Value addition 64% *** Duty and interest paid on excess imports. . The export was made under three shipping bills as per the details below: Sr. No. Shipping Bill No./Date Export qty. (Pcs.) Buyer Invoice Value (FOB) FE Realized 1. 3051441 07-06-20 2016 Lucky Brand, USA 16934.40 00 2. 2048350 28-05-21 1116 Lucky OpCo, USA 9374.40 8402.82 3. 2045533 27-05-21 2987 Lucky OpCo, USA 25090.80 22490.35 TOTAL 6119 51399.60 30893.17 Hardship: Lucky Brand, USA, was our established customer for many years, and we had good regular business with it on 90-day payment terms. As it was our regular buyer, we never felt the need for ECGC cover. However, it landed into a financial crisis and filed a bankruptcy petition in the Bankruptcy Court, District of Delaware, USA, on July 3, 2020. A copy of the petition was submitted to PRC earlier. It owed us \$2.93 million, which has gone as bad debts (refer to serial number 8 of page 16 of the petition). Out of this amount, only one shipment, as mentioned above, for \$16934.40, is under advance authorization. The said amount was written off in our books of accounts. Request: Since all the imported fabric has been accounted for, and realization against one shipment, as mentioned above, is not possible due to the buyer's bankruptcy, we request the PRC to giving us the relaxation for Para 2.54 & help us close the case by admitting the export made under shipping bill no. 3051441. It is reiterated that the end product has been exported, and imported material has been utilized. We are thanking you in anticipation.

Decision: The Committee went through the submission made by the firm and discussed the matter at length and decided to defer the case and ask the firm to mention the provisions of FTP/ HBP in which they are facing difficulty in compliance.

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(Action: Applicant)

Case No.95 M/s. Reliance Industries Limited, Mumbai

F.No. HQRPRCAPPLY00000408AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0311038621 dated 11/11/2024.

Applicant Statement: For extension in EO period by 1 month due to Shut-down of plant. The primary reason for the shutdown was in intermixing of process fluid and Dowtherm in the Esterification Heat Exchanger (HE) system. Over the years, though CPP had been running fully, operational challenges have persisted, starting two months back, there have been variations in production processes, which were seen while testing the end products.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0311038621 dated 11.11.2024 for a further period of 1 month from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.96 M/s. Devine Meditech, Delhi

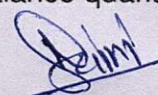
F.No. HQRPRCAPPLY00000601AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0511014972 dated 23/09/2022.

Applicant Statement: Devine Meditech is into manufacturing of Intraocular Lenses since 2013 covering export market. Thereafter Devine advanced into advanced IOLs with Injector & Cartridges for our premium customers. The License No. 0511014972 Dt 23.09.2022 was applied & received with the expectations of reaching out to more international markets. In April -July 2024, Devine shifted to better premises & the license was obtained in July 2024. Because of shifting & purchase of advance machinery /manufacturing license, the production Vis a Vis the orders got delayed. Therefore, the license obligation was completed for only for 10000 pcs (out of the total Nos of 50000 pcs) We therefore request for extension for next 12 months since March 2025 so that we may export the balance quantities & close the liability. Assuring you with best of the services

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Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511014972 dated 23.09.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA Delhi)

Case No.97 M/s. Rama Overseas Ltd, Kolkata

F.No. HQRPRCAPPLY00000548AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Waiver of Procedural requirement as per HBP against Advance Authorization No. 0211001973 dated 14/02/2022.

Applicant Statement: We were unaware and did not abide by clause 4.04 (vii) of FTP and hence did not adhere to pre import condition. Although we have managed to complete the entire export obligation and this being one of our first special advance licenses, we have been careful and have adhered to the condition of pre import. Seeking either a waiver of the clause and allowing EODC or a further extension of 6 months for exporting the shortfall that is disallowed under pre import condition.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0211001973 dated 14.02.2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kolkata)

Case No.98 M/s. Mercedes-Benz Research And Development India Private Limited, Bengaluru

F.No. HQRPRCAPPLY00000603AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Seeking Relaxation in Policy to import of used two RHD Mercedes Benz Vehicles to be permitted for import at Chennai Airport or Chennai Sea Port for the purpose of conducting research or Testing on the Vehicles imported for Research and Development Purposes

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Adimi

Applicant Statement: Justified reason for import from AirPort or Seaport other than from designated port of import:- We would like to provide a brief explanation for our request for this relaxation. At the moment, only Roll-on Roll-off (Ro-Ro) ships dock in Mumbai Seaport and Ro-Ro Vessel companies do not accept used vehicle transportation from Germany to Mumbai Seaport. So, it has become difficult for us to import the used vehicle quickly and to complete the project that our customers expect from us. It also leads to revenue losses at the company and country levels. We are looking for an alternative way to import via other seaports through closed containers or airports for the reasons stated above and to achieve faster shipment timelines. This will help us in importing the vehicles as quickly as the business expects.

It was noted that cars are not more than 3 years old, and are Right hand drive.

Decision: The Committee went through the justification made by the firm and discussed the matter at length and decided to accede to the request of the firm and allow the port of import as Chennai Port for import of two used RHD Mercedes Benz Vehicles for Research & Development purpose. No other condition was relaxed. Sale /transfer of the vehicles is not allowed.

(Action: Applicant)

Case No.99 **M/s. Diamond Engineering (Chennai) Private Limited,**
Chennai

F.No. HQRPRCAPPLY00000605AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 0411002224 dated 22/12/2021.

Applicant Statement: Request for granting extension of additional time limit validity from 10.03.2025 to 31.12.2025 for completing export obligation under Advance Authorization - Mainly due to major changes in Technical specification and designing of structural fabrication drawings from our foreign Customer M/s.SIMI-SOCIEDADE INTERNACIONAL DE MONTAGENS INDUSTRIAIS SA, PORTUGAL delivery extension given by the Customer till 31.12.2025. We herewith enclosed our detailed letter vide ref no.DECPL/DGFT/122/2025-2026, dt.23.04.2025 with supporting documents for your favorable consideration of PRC.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0411002224 dated 22.12.2021 for a further period up to 31.12.2025 from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

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(Action: Applicant/ RA Chennai)

Case No.100
Kerala

M/s. Brahmos Aerospace Thiruvananthapuram Limited,

F.No. HQRPRCAPPLY00000609AM26

Meeting No.03AM26 held on 28.04.2025

Subject: Extension of EOP against Advance Authorization No. 1011001761 dated 04/05/2023.

Applicant Statement: We are writing to respectfully request an extension of the Export Obligation (EO) period for Advance Authorization (AA) No. 1011001761, the EO of which is currently set to expire on 04/05/2025. A copy of the Authorization is enclosed herewith for your kind reference. Under this Authorization, we have performed an import against Bill of Entry No.5799441 dated 04/05/2023. However, we have planned exports before the expiry . A copy of the Bill of Entry is also attached for your perusal. As certain commercial /technical parameters of the export order is yet to be finalised, it was not possible for us to export the item so far against the subject Advance Authorization. We would like to submit that BrahMos is an organization operating under the military of defence and the items being exported are defence items .Therefore we humbly request for a further extension in the EOP for a period of one year from the date of endorsement. While on the subject we wish to submit that prima facie, we feel we are entitled for extension of EOP till the end of export contract as there are defence items (Para4.40(c) of HBP . however we are seeking extension from PRC as a measure of abundant caution to avoid holding of Export cargo by Customs due to any technical clarification on the entitlement under Para 4.40(c) of HBP. We shall remain grateful for your kind support and cooperation in this matter.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 1011001761 dated 04.05.2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Kochi)..

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